**HARYANA VIDHAN SABHA**

**RESUME**

**OF**

**BUSINESS TRANSACTED**

**BY THE**

**FOURTEENTH HARYANA VIDHAN SABHA**

**DURING**

**THE ELEVENTH (DECEMBER) SESSION, 2022**

**WITH**

**APPENDIX CONTAINING DAILY BULLETINS**

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**HARYANA VIDHAN SABHA SECRETARIAT**

**CHANDIGARH**

**DECEMBER, 2022PREFACE**

The following pages contained Resume of Business transacted by the Fourteenth Vidhan Sabha during its Eleventh Session held from 26th December,2022 to 28th December, 2022 together with the Bulletins issued after the adjournment of each sitting of the Sabha.

It is hoped that the publication would be found useful by the Members and others who may wish to know in detail the work done on each day by the Vidhan Sabha on the above said dates.

Any suggestion for the further improvement of this publication in future would be welcomed.

Chandigarh Secretary.

31.01.2023

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**STATEMENT REGARDING COUNCIL OF MINISTERS ETC.**

**As on 28.12.2022.**

**SPEAKER**

Shri Gian Chand Gupta

**DEPUTY SPEAKER**

Shri Ranbir Gangwa

**CHIEF MINISTER**

Shri Manohar Lal

**DEPUTY CHIEF MINISTER**

Shri Dushyant Chautala

**MINISTERS**

1. Shri Anil Vij, Home Minister

2. Shri Kanwar Pal, Education Minister

3. Pandit Mool Chand Sharma, Transport Minister

4. Shri Ranjit Singh, Power Minister

5. Shri Jai Parkash Dalal, Agriculture Minister

6. Dr. Banwari Lal, Cooperation Minister

7. Dr. Kamal Gupta, Urban Local Bodies Minister

8. Shri Davender Singh Babli, Development & Panchayats Minister

**MINISTERS OF STATE**

1. Dr. Om Prakash Yadav, Minister of State for Social Justice & Empowerment

2. Smt. Kamlesh Dhanda, Minister of State for Women & Child Development

3. Shri Anoop Dhanak, Minister of State for Labour & Employment

4. Sardar Sandeep Singh, Minister of State for Sports & Youth Affairs

**SECRETARY TO LEGISLATURE**

Shri R.K. Nandal

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**STATEMENT REGARDING PARTY POSITION IN HARYANA VIDHAN SABHA**

**AS ON 28.12.2022.**

1. Hon’ble Speaker 01

2. Bharatiya Janata Party 40

3. Indian National Congress Party 30

4. Jannayak Janta Party 10

5. Indian National Lok Dal 01

6. Haryana Lokhit Party 01

7. Independent 07

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Total 90

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**SUMMONING, SITTINGS AND PROROGATION OF THE   
 HARYANA VIDHAN SABHA**

The Fourteenth Haryana Vidhan Sabha was summoned to meet for its Eleventh Session in the Hall of Haryana Vidhan Sabha, Vidhan Bhawan, Chandigarh, on the 26th December, 2022 at 2:00 P.M., by an order of the Governor dated the 2nd December, 2022. Further by an order of the Governor dated 12th December, 2022 Haryana Vidhan Sabha was summoned to meet at 11:00 A.M. instead of 2:00 P.M. on 26th December, 2022, and continued to meet till the 28th December, 2022 when it was adjourned sine-die. It was later prorogued by an order of the Governor dated the 30th December, 2022.

During the Session, the Sabha held 3 sittings, as may be seen from the programme observed.

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**PROGRAMME OBSERVED BY FOURTEENTH HARYANA VIDHAN SABHA DURING ITS ELEVENTH SESSION HELD FROM 26TH DECEMBER, 2022 TO  
28TH DECEMBER, 2022.**

|  |  |
| --- | --- |
| **Dated** | **Programme** |
| **26th December, 2022**  **(11:00 A.M. to 4.10 P.M.)** | 1. Obituary References   (For details see under the heading ‘References’).   1. Presentation and adoption of the First Report of the Business Advisory Committee. 2. Presentation of Report of the Committee on Public Accounts. 3. LEGISLATIVE BUSINESS 4. **Bills to be Introduced** 5. The Haryana Shree Mata Bhimeshwari Devi Mandir (Ashram), Beri Shrine Bill, 2022. 6. The Haryana Panchayati Raj (Amendment) Bill, 2022. 7. The Haryana Rural Development (Amendment) Bill, 2022. 8. The Haryana Enterprises Promotion (Amendment) Bill, 2022. 9. The Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Second Amendment Bill, 2022. 10. The Faridabad Metropolitan Development Authority (Amendment) Bill, 2022. 11. The Gurugram Metropolitan Development Authority (Amendment) Bill, 2022. 12. The Haryana Sikh Gurdwaras (Management) Amendment Bill, 2022. 13. The Haryana Municipal Corporation (Second Amendment) Bill, 2022. 14. The Haryana Municipal (Second Amendment) Bill, 2022. 15. **Bills for Introduction, consideration and passing** 16. The Haryana Urban Immovable Property Tax (Validation of Lists) Repeal Bill, 2022. 17. The Haryana Small Towns (Tax-Validating) Repeal Bill, 2022. 18. The Haryana Municipal (Tax-Validating) Repeal Bill, 2022. 19. The Haryana Minor Canals (Repeal) Bill, 2022. 20. The Haryana State Tube-Well (Repeal) Bill, 2022. |
| **27th December, 2022**  **(11:00 A.M. to 6:29 P.M.)** | 1. Presentation of Supplementary Estimates (Second Instalment) for the year 2022-2023. 2. Presentation of Report of the Committee on Estimates. 3. Discussion and voting on the Demands for Supplementary Estimates for the year 2022-2023 (Second Instalment). 4. LEGISLATIVE BUSINESS   **Bills for consideration and passing**   1. The Haryana Shree Mata Bhimeshwari Devi Mandir (Ashram), Beri Shrine Bill, 2022. 2. The Haryana Panchayati Raj (Amendment) Bill, 2022. 3. The Haryana Rural Development (Amendment) Bill, 2022. 4. The Haryana Enterprises Promotion (Amendment) Bill, 2022. 5. The Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Second Amendment Bill, 2022. 6. The Faridabad Metropolitan Development Authority (Amendment) Bill, 2022. 7. The Gurugram Metropolitan Development Authority (Amendment) Bill, 2022. |
| **28th December, 2022**  **(11:00 A.M. to 5:51 P.M.)** | 1 **Motion under Rule 15** regarding exemption of the day’s proceedings from the provisions of the Rule “Sittings of the Assembly”, indefinitely.   (Carried)  2. **Motion under Rule 16** regarding adjournment of the Assembly Sine-die.  (Carried).  3**.** LEGISLATIVE BUSINESS.   1. **Bills for consideration and passing** 2. The Haryana Sikh Gurdwaras (Management) Amendment Bill, 2022. 3. The Haryana Municipal Corporation (Second Amendment) Bill, 2022. 4. The Haryana Municipal (Second Amendment) Bill, 2022. 5. **Bill for Introduction, Consideration and passing** 6. The Haryana Appropriation (No. 4) Bill, 2022. |

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**COMMITTEES**

**(i)     BUSINESS ADVISORY COMMITTEE**

**[Nominated on the 10th January, 2020 under Rule 33 (1) and (3)]**

###### 1. Shri Gian Chand Gupta, Hon’ble Speaker Ex-officio Chairperson

###### 2. Shri Manohar Lal, Hon’ble Chief Minister Member

###### 3. Shri Dushyant Chautala, Hon’ble Deputy Chief Minister Member

###### 4. Shri Kanwar Pal, Hon’ble Parliamentary Affairs Minister Member

###### 5. Shri Bhupinder Singh Hooda, Hon’ble Leader of Opposition Member

###### 6. Shri Ranbir Gangwa, Hon’ble Deputy Speaker Member

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**(ii) COMMITTEE ON PUBLIC ACCOUNTS**

         The Hon’ble Speaker, having been authorized by a motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 04th March, 2022 to nominate the members of the Committee on Public Accounts for the year 2022-23 has nominated the following Chairperson/Members on 20th April, 2022 to serve on the Committee on Public Accounts for the year 2022-23: -

1. Shri Varun Chaudhary,MLA Chairperson

2. Dr. Abhe Singh Yadav,MLA Member

3. Shri Narender Gupta, MLA Member

4. Smt. Nirmal Rani, MLA Member

5. Shri Amit Sihag,MLA Member

6. Smt. Shailly,MLA Member

7. Shri Jogi Ram Sihag,MLA Member

8. Shri Randhir Singh Gollen,MLA Member

\*9. Shri Bhavya Bishnoi, MLA Member

\* Shri Bhavya Bishnoi, MLA, as member to serve on the Committee on Public Accounts of Haryana Vidhan Sabha w.e.f. 24th November, 2022 vide this Secretariat notification No. HVS/PAC-1/2022-23/83, dated 24th November, 2022.

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**(iii)   COMMITTEE ON ESTIMATES**

The following Chairperson/Members have been nominated by the Hon’ble Speaker on 20th April, 2022 to serve on the Committee on Estimates for the year 2022-2023 under Rule 233(2) of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly: -

    1. Shri Harvinder Kalyan, MLA Chairperson

2. Rao Dan Singh, MLA Member

3. Shri Jaiveer Singh, MLA Member

4. Shri Gopal Kanda, MLA  Member

5. Shri Parmod Kumar Vij, MLA Member

6. Shri Rajesh Nagar, MLA Member

7. Shri Mewa Singh, MLA Member

8. Shri Balraj Kundu, MLA Member

       9. Shri Subhash Sudha, MLA Member

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**(iv) COMMITTEE ON PUBLIC UNDERTAKINGS**

The following Chairperson/Members have been nominated by the Hon’ble Speaker on 20th April,2022 to serve on the Committee on Public Undertakings for the year 2022-23 under Rule 235 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly.

1. Shri Aseem Goel, M.L.A. Chairperson

2. Shri Dura Ram, M.L.A Member

3. Shri Pardeep Chaudhary, M.L.A Member

4. Dr. Krishan Lal Middha, M.L.A Member

5. Shri Mohan Lal Badoli, M.L.A. Member

6. Shri Sita Ram, M.L.A. Member

7. Shri Chiranjeev Rao, M.L.A. Member

8. Shri Kuldeep Vats, M.L.A. Member

9. Shri Neeraj Sharma, M.L.A. Member

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**(v) RULES COMMITTEE**

**(Nominated on the 20th April, 2022)**

1. Shri Gian Chand Gupta, Hon’ble Speaker Ex-Officio Chairperson

2. Shri Bhupinder Singh Hooda, M.L.A. Member

3. Smt. Kiran Choudhry, M.L.A Member

4. Shri Ghanshyam Dass Arora, M.L.A. Member

5. Dr. Abhe Singh Yadav, M.L.A. Member

6. Shri Bharat Bhushan Batra, M.L.A. Member

7. Smt. Naina Singh Chautala, M.L.A. Member

8. Shri Sudhir Kumar Singla, M.L.A. Member

The Committee was constituted vide Haryana Vidhan Sabha Secretariat Notification No. HVS-LA-83/2022/38, dated the 20th April, 2022.

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(V) (a) **SELECT COMMITTEE ON “THE HARYANA POLICE (AMENDMENT) BILL, 2022”**

**(Nominated on the 9th September, 2022)**

1. Shri Ranbir Gangwa, Hon’ble Deputy Speaker Chairperson

2. Shri Anil Vij, Home Minister

(Minister-in-charge of the Bills) Member

3. Shri Harvinder Kalyan, M.L.A Member

4. Shri Mahipal Dhanda, M.L.A. Member

5. Shri Subhash Sudha, M.L.A. Member

6. Shri Satya Parkash, M.L.A. Member

7. Smt. Geeta Bhukkal, M.L.A. Member

8. Shri Aftab Ahmed, M.L.A. Member

9. Shri Varun Chaudhary, M.L.A. Member

10. Shri Ishwar Singh, M.L.A. Member

11. Shri Sombir Sangwan, M.L.A. Member

The Committee was constituted vide Haryana Vidhan Sabha Secretariat Notification No. HVS-LA-123/2022/80, dated the 9th September, 2022.

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**(VI) COMMITTEE ON GOVERNMENT ASSURANCES**

**Nominated by the Hon’ble Speaker on 20th April,2022 under Rule 244 (1) for the year 2022-2023.**

1. Shri Bharat Bhushan Batra, M.L.A. Chairperson
2. Shri Abhay Singh Chautala, M.L.A. Member
3. Shri Rajinder Singh Joon, M.L.A. Member
4. Shri Dura Ram, M.L.A. Member
5. Shri Mahipal Dhanda, M.L.A. Member
6. Shri Aftab Ahmed, M.L.A. Member
7. Shri Sita Ram Yadav, M.L.A. Member
8. Shri Subhash Gangoli, M.L.A. Member
9. Shri Amarjeet Dhanda, M.L.A. Member

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1. **(a) THE COMMITTEE TO CONDUCT INQUIRY INTO THE MATTER OF ALLEGED SCAM IN THE ALLOTMENT OF FADS (VENDORS) IN DABUA VEGETABLE MARKET, FARIDABAD**

**Nominated by the Hon’ble Speaker on 30th June, 2021.**

1. Shri. Ghanshyam Dass Arora, M.L.A. Convener

2. Smt. Geeta Bhukkal, M.L.A. Member

1. Shri Deepak Mangla, M.L.A. Member

4. Shri Narender Gupta, M.L.A. Member

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**(vii)   COMMITTEE ON SUBORDINATE LEGISLATION**

###### [The Committee was constituted w.e.f. 20.04.2022 vide Haryana Vidhan Sabha Secretariat Notification No. HVS-SLC-1/2022-23/39, dated 20th April, 2022]

1. Shri Ram Niwas, MLA Chairperson
2. Shri Jagbir Singh Malik, MLA Member
3. Shri Jaiveer Singh, MLA Member
4. Shri Bishamber Singh, MLA Member
5. Shri Sanjay Singh, MLA Member
6. Shri Ram Kumar Kashyap, MLA Member
7. Shri Amit Sihag, MLA Member
8. Shri Balbir Singh, MLA Member
9. Shri Induraj, MLA Member
10. Advocate General, Haryana Member

**Special Invitee**

Shri Laxman Singh Yadav, MLA

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**(viii)  HOUSE COMMITTEE**

**(Nominated on 20th April, 2022 for the year 2022-2023 under Rule 265)**

1. Shri Ranbir Gangwa, Hon’ble Deputy Speaker Ex-Officio Chairperson
2. Mohd. Ilyas, MLA Member
3. Shri Ram Kumar Gautam, MLA Member
4. Shri Deepak Mangla, MLA Member
5. Shri Randhir Singh Gollen, MLA Member

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**(ix) COMMITTEE ON THE WELFARE OF SCHEDULED CASTES, SCHEDULED TRIBES AND BACKWARD CLASSES.**

**(Nominated on 20th April, 2022)**

The Hon’ble Speaker, having been authorized by a motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 4th March, 2022 to nominate members of the Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes for the year 2022-2023, has nominated the following as Chairperson and Members on 20th April, 2022 under Rule 266 of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly (amended upto date) to serve on the said Committee for the year 2022-2023:-

1. Shri Ishwar Singh, M.L.A. Chairperson

2. Shri Lakshman Napa, M.L.A. Member

3. Shri Rajesh Nagar, M.L.A Member

###### 4. Shri Satya Parkash, M.L.A. Member 5. Smt. Renu Bala, M.L.A. Member

6. Shri Shishpal Singh, M.L.A. Member

7. Shri Chiranjeev Rao, M.L.A. Member

8. Shri Ram Karan, M.L.A. Member

9. Shri Dharam Pal Gonder, M.L.A. Member

The Committee was constituted w.e.f 20th April, 2022 vide Haryana Vidhan Sabha, Secretariat's Notification No. VS. Wel. SC, ST&BC/1/2022-2023/41, dated 20th April, 2022.

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**(x)      COMMITTEE OF PRIVILEGES**

The Committee of Privileges was constituted on 20th April 2022 by the Hon’ble Speaker under Rule 286(1) of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly. During the period from 11.08.2022 to 28.12.2022 the Committee of Privileges has following Chairperson/Members: -

1. Shri Sudhir Singla, M.L.A Chairperson

2. Smt. Kiran Choudhary, M.L.A. Member

3. Shri Harvinder Kalyan, M.L.A. Member 4. Shri Mohan Lal Badoli, M.L.A. Member

5. Shri Varun Chaudhary, M.L.A. Member

6. Shri Amarjeet Dhanda, M.L.A. Member

7. Shri Vinod Bhayana, M.L.A. Member

8. Shri Kuldeep Vats, M.L.A. Member

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**(x) (a) COMMITTEE OF VIOLATION OF PROTOCOL NORMS AND CONTEMPTUOUS BEHAVIOUR OF GOVERNMENT OFFICERS WITH MEMBERS OF HARYANA VIDHAN SABHA.**

The following Chairperson/Members have been nominated by the Hon’ble Speaker on 22nd June, 2022 to serve on the Committee of Violation of Protocol Norms and Contemptuous Behaviour of Government Officers with Members of Haryana Vidhan Sabha under Rule 204 of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly: -

1. Shri Aseem Goel, M.L.A. Chairperson

2. Shri Bharat Bhushan Batra, M.L.A. Member

3. Shri Parmod Kumar Vij, M.L.A Member

4. Shri Mohan lal Badoli, M.L.A. Member

5. Shri Jogi Ram Sihag, M.L.A. Member

6. Shri Narender Gupta, M.L.A. Member

7. Shri Nayan Pal Rawat, M.L.A. Member

8. Smt. Renu Bala, M.L.A. Member

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1. **Committee on Petitions**

The Hon’ble Speaker, Haryana Vidhan Sabha has been pleased to nominate the following Chairperson/Members to serve on the Committee on Petitions for the year 2022-23 under Rule 268 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly vide his orders dated 20th April, 2022.

1. Shri Ghanshyam Dass Arora, MLA Chairperson

2. Shri Jagbir Singh Malik, MLA Member

3. Smt. Geeta Bhukkal, MLA Member

4. Smt Shakuntla Khatak, MLA Member

5. Shri Leela Ram, MLA Member

6. Shri Laxman Singh Yadav, MLA Member

7. Shri Sanjay Singh, MLA Member

8. Shri Ram Niwas, MLA Member

9. Shri Sombir Sangwan, MLA Member

10. Shri Ram Kumar Kashyap, MLA Special Invitee

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1. **COMMITTEE ON LOCAL BODIES & PANCHAYATI RAJ INSTITUTIONS**

**(Nominated on 20th April, 2022)**

The following Chairperson/Members have been nominated by the Hon’ble Speaker w.e.f. on 20th April,2022 to serve on the Committee on Local Bodies & Panchayati Raj Institutions for the year 2022-2023 under Rule 272 (1) of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly: -

**Chairperson**

1. Shri Narender Gupta, M.L.A.

**Members**

2. Shri Ghanshyam Saraf, M.L.A.

3. Shri Bishan Lal Saini, M.L.A.

4. Smt. Seema Trikha, M.L.A.

5. Shri Bishamber Singh M.L.A.

6. Shri Neeraj Sharma, M.L.A.

7. Shri Surender Panwar, M.L.A.

8. Shri Rakesh Daultabad, M.L.A.

9. Shri Dura Ram, M.L.A.

**Special Invitee**

1. Shri. Mamman Khan, M.L.A.,

2. \*Shri Jagdish Nayar, M.L.A.

\*Shri Jagdish Nayar, M.L.A., was nominated as Special Invitee of the Committee w.e.f. 28th September, 2022 for the remaining period of the year 2022-23 vide Notification No. HVS/LB&PRIC-1/2022-2023/81, dated 29th September, 2022.

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1. **Subject Committee on Public Health, Irrigation, Power and**

**Public Works (Buildings & Roads)**

**(Nominated on 20th April, 2022)**

The following Chairperson/Members have been nominated by the Hon’ble Speaker on 20th April, 2022 to serve on the Subject Committee on Public Health, Irrigation, Power and Public Works (Buildings & Roads) for the year 2022-2023 under Rule 274 (1) of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly: -

1. Shri Deepak Mangla, M.L.A. Chairperson

2. Shri Vinod Bhayana, M.L.A. Member

3. Shri Lila Ram, M.L.A. Member

4. Ch. Aftab Ahmed, M.L.A. Member

5. Shri Dharam Singh Chokker, M.L.A. Member

6. Dr. Krishan Lal Middha, M.L.A. Member

7. Shri Praveen Dagar, M.L.A. Member

8. Ch. Mamman Khan, M.L.A. Member

9. Shri Shamsher Singh Gogi, M.L.A. Member

10. Shri Sanjay Singh, M.L.A. Special Invitee

11. Shri Satya Prakash Jrawta, M.L.A. Special Invitee

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1. **The Subject Committee on Education, Technical Education, Vocational Education, Medical Education and Health Services**.

The Hon’ble Speaker, Haryana Vidhan Sabha has been pleased to nominate the following Members to serve on the Subject Committee on Education, Technical Education, Vocational Education, Medical Education and Health Services for the period of the year 2022-2023 under Rule 279-A of the amended Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly vide Notification no. HVS/E&H/1/2021-2022/45 orders dated 20th April, 2022.

  1. Smt. Seema Trikha, MLA Chairperson

2. Shri Jagdish Nayar, MLA Member

3. Smt. Naina Singh Chautala, MLA Member

 4. Smt. Nirmal Rani, MLA Member

5. Shri Shamsher Singh Gogi, MLA Member

6. Smt. Shailly, MLA Member

7. Shri Shishpal Singh MLA Member

8. Shri Nayan Pal Rawat, MLA Member

9. Shri Indu Raj, MLA Member

10. Mohd. Ilyas, MLA Special Invitee

\* 11. Shri Bhavya Bishnoi, MLA Special Invitee

           \*Vide Notification No. HVS/E&H/1/2022-2023/150 dated 24th November, 2022 Hon’ble Speaker has nominated Shri Bhavya Bishnoi, MLA as Special Invitee to serve on the Subject Committee on Education, Technical Education, Vocational Education, Medical Education and Health Services for the remaining period of the year 2022-2023.

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**PANEL OF CHAIRPERSONS**

On the 6th December, 2022 the Hon’ble Speaker nominated the following members on the Panel of Chairpersons for December Session, 2022 under Rule 13 (1) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly: -

1. Shri Aseem Goel Naneola, MLA.
2. Smt. Seema Trikha, MLA.
3. Shri Jagbir Singh Malik, MLA.
4. Shri Randhir Singh Gollen, MLA.

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**Leave of Absence of Members announcement by the Speaker**

1. The Speaker informed the House that he has received an intimation through an e-mail from Shri Harvinder Kalyan, MLA, in which he has expressed his inability to attend the Haryana Vidhan Sabha Session today i.e., 26th December, 2022, due to some unavoidable circumstances.
2. The Speaker informed the House that he has received an intimation through an e-mail from Shri Gopal Kanda, MLA, in which he has expressed his inability to attend the Haryana Vidhan Sabha Session commencing from 26th December 2022 to 28th December 2022 due to his health reasons.
3. The Speaker informed the House that he has received a letter through e-mail from Rao Dan Singh, MLA, in which he has expressed his inability to attend the Haryana Vidhan Sabha Session on 26.12.2022 due to urgent work.
4. The Speaker informed the House that he has received a letter through an e-mail from Shri Vinod Bhayana, MLA, in which he has expressed his inability to attend the Haryana Vidhan Sabha Session today i.e., 26th December, 2022 due to family essentials.
5. The Speaker informed the House that he has received an intimation through an e-mail from Mohammad Ilyas, MLA, in which he has expressed his inability to attend the Haryana Vidhan Sabha Session from 26.12.2022 due to self-illness and the doctor prescribed his complete bed rest for 15 days.
6. The Speaker informed the House that he has received an intimation through an e-mail from Shri Pardeep Chaudhary, MLA, in which he has expressed his inability to attend the Haryana Vidhan Sabha Session today i.e., 28th December, 2022 due to self-illness.
7. The Speaker informed the House that he has received an intimation from Shri Bishamber Singh, MLA, in which he has expressed his inability to attend the Haryana Vidhan Sabha Session today i.e., 28th December 2022 due to his relative has expired.

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**REFERENCES**

References to the deaths of late :-

1. Shri Dhanik Lal Mandal, former Governor of Haryana.
2. Shri Bhag Singh Chatter, former Member of Haryana Legislative Assembly.
3. Martyrs of Haryana.
4. Soldiers Martyred in Road Accident in Sikkim.
5. Others.

were made on the 26th December, 2022, by the Chief Minister and spoke.

Shri Bhupinder Singh Hooda, Leader of opposition spoke.

The Speaker also associated himself with the sentiments expressed in the House, and spoke.

He also added the name of Shri Dharambir Singh S/o Shri Fateh Singh, cousin brother of Dr. Raghuvir Singh Kadian, MLA in the above said list.

It was decided to send messages of condolence to the bereaved families.

The House stood in silence for two minutes as a mark of respect to the memory of the deceased.

Message of condolence and sympathy on behalf of the Vidhan Sabha were sent as under:-

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| Sr. No. | Name of Deceased | Name of the Person/Authority to whom message of condolence was sent. |
| 1. | Shri Dhanik Lal Mandal,  former Governor of Haryana. | Advocate Mr. Vishal Ranjan  Grandson of Late Shri Dhanik Lal Mandal, former Governor of Haryana ,H.No. 5611, Duplex MHC., Manimajra,Chandigarh-160101. |
| 2. | Shri Bhag Singh Chatter,  former Member of Haryana Legislative Assembly. | Smt. Angoori Devi, W/o Late Shri Bhag Singh Chatter, former Member of Haryana Legislative Assembly, Kothi No. 1238, Urban Estate Jind. |
| 3. | **Martyrs of Haryana** |  |
| (i) | Lieutenant Colonel Saurabh Yadav, Gurugram | Smt. Meenakshi Devi W/o Late Lieutenant Colonel Saurabh Yadav, K-813, Jalvayu Tower, Sector-56,Gurugram. |
| (ii) | Captain Nidesh Singh Yadav,  Village Nandgaon, District Bhiwani | Shri Diwan Sing  F/o Late Captain Nidesh Singh Yadav,  Village Nandgaon, District Bhiwani. |
| (iii) | Inspector Jitender Kumar,Village Jhanwari, District Bhiwani | Smt. Ritu W/o Late Inspector Jitender Kumar,Village Jhanwari, District Bhiwani. |
| (iv) | Late Assistant Sub Inspector Virender Singh, Village Patikara,  District Mahendragarh | Smt. Saroj Devi W/o Late Assistant Sub Inspector Virender Sigh, Village Patikara, District Mahendragarh. |
| (v) | Havildar Satender Pal,Village Ganiar, District Mahendragarh | Smt. Sushila Devi W/o Late Havildar Satender Pal,Village Ganiar, District Mahendragarh. |
| (vi) | Rifleman Manoj Kumar,  Village Shahjahanpur,  District Faridabad | Smt. Komal W/o Late Rifleman Manoj Kumar, Village Shahjahanpur, District Faridabad. |
| (vii) | Rifleman Nishant Malik,Village Dhanderi, District Hisar | Shri Jaibir Singh F/o Late Rifleman Nishant Malik, Arya Nagar Colony, Hansi, Tehsil Barwala, District Hisar. |
| (viii) | Signalman Chandermohan,Village Jhanwari, District Bhiwani | Smt. Pragati W/o Late Signalman Chandermohan, Village Jhanwari, District Bhiwani. |
| (ix) | Naik Manoj Kumar,Village Budhwal,District Mahendragarh | Smt. Sangeeta,W/o Late Naik Manoj Kumar, Village Budhwal, District Mahendragarh. |
| (x) | Sailor Mohit Kumar,Village Silani Kesho, District Jhajjar | Shri Ajit Singh F/o Late Sailor Mohit Kumar, Village Silani Kesho, District Jhajjar. |
| (xi) | Sepoy Vinod,  Village Dawala, District Jhajjar | Smt. Bimla W/o Late Sepoy Vinod,  Village Dawala, District Jhajjar. |
| (xii) | Sepoy Yogesh Kumar,  Village Rampuri, District Rewari | Smt. Sharda W/o Late Sepoy Yogesh Kumar, Village Rampuri, District Rewari. |
| (xiii) | Sepoy Satpal,  Village Bohar, District Rohtak | Shri Phool Singh F/o Late Sepoy Satpal, Village Bohar, District Rohtak. |
| (xiv) | Sepoy Karan Singh,  Village Sundrah, District Mahendragarh | Smt. Rinku Devi W/o Late Sepoy Karan Sigh,Village Sundrah, District Mahendragarh. |
| (xv) | Sepoy Rajesh,  Village Chadhwana, District Jhajjar | Smt. Poonam W/o Late Sepoy Rajesh,  Village Chadhwana, District Jhajjar. |
| (xvi) | Sepoy Manjeet,Village Dhanasri, District Charkhi Dadri | Smt. Usha Kumari W/o Late Sepoy Manjeet, Village Dhanasri, District Charkhi Dadri. |
| (xvii) | Sepoy Noor Husain,Village Kalyanpur,District Yamunanagar | Smt. Balkisha W/o Late Sepoy Noor Husain, Village Kalyanpur, District Yamunanagar. |
| (xviii) | Naib Subedar Sarabjeet Pal Singh, Village Chhapar, District Jind | Smt. Harjeet Kaur W/o Late Naib Subedar Sarabjeet Pal Singh,  Village Chhapar, Disrict Jind. |
| (xix) | Havildar Jasmer,Village Hatt, District Jind | Smt. Poonam W/o Late Havildar Jasmer Singh, Village Hatt, District Jind. |
| 4. | Common |  |
| (i) | Smt. Krishna Devi Mother of Shri Om Prakash Yadav, Minister of State Haryana | Shri Om Prakash Yadav,  Minister of State Haryana,  Krishna Tower, Moh-Kharkhari,  Narnaul, District Mahendragarh. |
| (ii) | Smt. Santosh DeviSister of Shri Nayan Pal Rawat, MLA | Shri Nayan Pal Rawat, MLA,  H. No. 925, Sector-15A, Faridabad. |
| (iii) | Shri Dharambir SinghS/o Shri Fateh Singh | Dr Raghuvir Singh Kadian, MLA,  H.No. 1243, Sector-2, Rohtak. |
| (iv) | Soldiers, Martyred in a road accident in Zema, Sikkim | Shri Vijay Bhushan Pathak, IAS,  Chief Secretary to Government, Sikkim, Secretariat, Gangtok.  ---------- |

**FINANCIAL BUSINESS**

1. **THE SUPPLEMENTARY ESTIMATES FOR THE YEAR 2022-2023 (SECOND INSTALMENT)**

The Supplementary Estimates for the year 2022-2023 (Second Instalment) were presented by the Chief Minister to the Sabha on the 27th December, 2022 and voted on the same day i.e. 27th December, 2022.

There were in all 15 Demands for Grants totalling a sum of ₹1221,57,30,000/-.

According to the previous practice and to save the time of the House, all the Demands for Grants (No. 1 to 3, 5, 10 to 20) on the order paper were deemed to have been read and moved together in the House on the 27th December, 2022. The members were requested to indicate the demands No. on which they wished to raise discussion while speaking.

No Member rose to speak.

Demand No. 1 to 3 were put together and carried.

Demand No. 5 was put and carried.

Demand No. 10 to 20 were put together and carried.

**II. THE HARYANA APPROPRIATION (NO. 4) BILL, 2022.**

The Haryana Appropriation (No.4) Bill, 2022 (Bill No. 40-HLA of 2022) in respect of the Supplementary Estimates for the year 2022-2023 (First Instalment**)** voted by the Sabha on the 27th December, 2022 was introduced and considered on 28th December, 2022.

There were 15 Demands in all totalling a sum of ₹1221,57,30,000/-.

The Bill was passed.

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**LEGISLATION**

The Sabha considered the Legislative Business on 26.12.2022, 27.12.2022 and 28.12.2022. The Sabha passed Sixteen Bills including one Appropriation Bill in respect of the Supplementary Estimates for the year 2022-2023 (Second Installment) (See Table).

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TABLE

|  |  |  |  |  |  |  |  |  |  |  |  |  |
| --- | --- | --- | --- | --- | --- | --- | --- | --- | --- | --- | --- | --- |
| **Sr. No.** | **Title of the Bill** | **Bill No** | **Minister for Move Introducing/**  **Passing** | **Date of Introducing** | **Date of Consideration** | **Number of Speeches**  **T- O- I** | **Time taken in minutes**  **T- O- I** | Amendment Proposed  **T- O- I** | **Amendment Carried**  **T- O- I** | **Amendment Lost**  **T- O- I** | **Total approximate time taken for disposal in minutes (includes the time taken for stating the motion)** | **Date of passing** |
| **1.** | **2** |  | **3** | **4** | **5** | **6** | **7** | **8** | **9** | **10** | **11** | **12** |
| 1. | The Haryana Shree Mata Bhimeshwari Devi Mandir (Ashram), Beri Shrine Bill, 2022. | Bill No. 25-HLA of 2022 | Urban Local Bodies Minister | 26.12.2022 | 27.12.2022 | 2 2 - | 2 5 - | - 1 - | - 1 - | - - - | 11 | 27.12.2022 |
| 2. | The Haryana Urban Immovable Property Tax (Validation of Lists) Repeal Bill, 2022 | Bill No. 26-HLA of 2022 | Urban Local Bodies Minister | 26.12.2022 | 26.12.2022 | 1 1 - | - - - | - - - | - - - | - - - | 4 | 26.12.2022 |
| 3. | The Haryana Small Towns (Tax-Validating) Repeal Bill, 2022. | Bill No. 27-HLA of 2022 | Urban Local Bodies Minister | 26.12.2022 | 26.12.2022 | - - - | - - - | - - - | - - - | - - - | 3 | 26.12.2022 |
| 4. | The Haryana Municipal (Tax-Validating) Repeal Bill, 2022. | Bill No. 28-HLA of 2022 | Urban Local Bodies Minister | 26.12.2022 | 26.12.2022 | - - - | - - - | - - - | - - - | - - - | 3 | 26.12.2022 |
| 5. | The Haryana Panchayati Raj (Amendment) Bill, 2022. | Bill No. 29-HLA of 2022 | Development & Panchayats, Archaeology & Museums Minister | 26.12.2022 | 27.12.2022 | 1 1 - | 2 1 - | - - - | - - - | - - - | 5 | 27.12.2022 |
| 6. | The Haryana Rural Development (Amendment) Bill, 2022.. | Bill No. 30-HLA of 2022 | Development & Panchayats Minister | 26.12.2022 | 27.12.2022 | 1 3 - | 2 4 - | 1 - - | 1 - - | - - - | 11 | 27.12.2022 |
| 7. | The Haryana Enterprises Promotion (Amendment) Bill, 2022. | Bill No. 31-HLA of 2022 | Minister of State, Labour & Employment | 26.12.2022 | 27.12.2022 | - - - | - - - | - - - | - - - | - - - | 3 | 27.12.2022 |
| 8. | The Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Second Amendment Bill, 2022. | 32-HLA of 2022 | Parliamentary Affairs Minister | 26.12.2022 | 27.12.2022 | 2 3 - | 2 6 - | - - - | - - - | - - - | 11 | 27.12.2022 |
| 9. | The Faridabad Metropolitan Development Authority (Amendment) Bill, 2022. | 33-HLA of 2022 | Chief Minister | 26.12.2022 | 27.12.2022 | 1 1 - | 2 2 - | - - - | - - - | - - - | 6 | 27.12.2022 |
| 10 | The Gurugram Metropolitan Development Authority (Amendment) Bill, 2022. | 34-HLA of 2022 | Chief Minister | 26.12.2022 | 27.12.2022 | - - - | - - - | - - - | - - - | - - - | 3 | 27.12.2022 |
| 11. | The Haryana Minor Canals (Repeal) Bill, 2022. | 35-HLA of 2022 | Agriculture & Farmers Welfare Minister | 26.12.2022 | 26.12.2022 | - - - | - - - | - - - | - - - | - - - | 3 | 26.12.2022 |
| 12. | The Haryana State Tube-Well (Repeal) Bill, 2022. | 36-HLA of 2022 | Agriculture & Farmers Welfare Minister | 26.12.2022 | 26.12.2022 | - - - | - - - | - - - | - - - | - - - | 3 | 26.12.2022 |
| 13. | The Haryana Sikh Gurdwaras (Management) Amendment Bill, 2022. | 37-HLA of 2022 | Home Minister | 26.12.2022 | 28.12.2022 | 3 6 - | 12 34 - | - - - | - - - | - - - | 48 | 28.12.2022 |
| 14. | The Haryana Municipal Corporation (Second Amendment) Bill, 2022 | 38-HLA of 2022 | Urban Local Bodies Minister | 26.12.2022 | 28.12.2022 | - 1 - | - 1 - | - - - | - - - | - - - | 5 | 28.12.2022 |
| 15. | The Haryana Municipal (Second Amendment) Bill, 2022 | 39-HLA of 2022 | Urban Local Bodies Minister | 26.12.2022 | 28.12.2022 | - - - | - - - | - - - | - - - | - - - | 3 | 28.12.2022 |
| 16. | The Haryana Appropriation (No.4) Bill, 2022. | 40-HLA of 2022 | Chief Minister | 28.12.2022 | 28.12.2022 | - - - | - - - | - - - | - - - | - - - | 2 | 28.12.2022 |

T – Treasury

O- Opposition

I- Independent

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**SYNOPSIS OF THE BILLS PASSED BY THE HARYANA VIDHAN SABHA DURING DECEMBER SESSION, 2022.**

**1.** The Haryana Shree Mata Bhimeshwari Devi Mandir (Ashram), Beri Shrine Bill, 2022 **(Bill No. 25-HLA of 2022) (Introduced on 26.12.2022 and passed on 27.12.2022).**

This Bill seeks to introduced Shree Mata Bhimeshwari Devi. It is a sidh mandir. In order to provide better management, administration and governance of Shree Mata Bhimshwari Devi Mandir (Ashram) Beri, Jhajjar and its endowments including the lands and buildings attached or appurtenant to the Shrine as also to provide better amenities and facilities to the visiting devotees as well as securing the health, safety and convenience of disciples, pilgrims and worshippers.

2. The Haryana Urban Immovable Property Tax (Validation of Lists) Repeal Bill, 2022. **(Bill No. 26-HLA of 2022) (Introduced on 26.12.2022 and passed on 26.12.2022).**

This Bill seeks to introduced that the Haryana Statute Review Committee was constituted by the State Government under the Chairpersonship of Mr. Justice Iqbal Singh (Retd.) to identify such laws which are not in harmony with the existing climate of economic liberalization and need to be changed or repealed. Accordingly the Committee had recommended to repeal the Haryana Urban Immovable Property Tax (Validation of Lists) Act, 1943 related to Urban Local Bodies Department, having lost its relevance

3. The Haryana Small Towns (Tax-Validating) Repeal Bill, 2022. **(Bill No. 27-HLA of 2022) (Introduced on 26.12.2022 and passed on 26.12.2022).**

This Bill seeks to introduced that the Haryana Statute Review Committee was constituted by the State Government under the Chairpersonship of Mr. Justice Iqbal Singh (Retd.) to identify such laws which are not in harmony with the existing climate of economic liberalization and need to be changed or repealed. Accordingly the Committee had recommended to repeal the Haryana Small Towns (Tax-Validating) Act, 1934 related to Urban Local Bodies Department, having lost its relevance.

4. The Haryana Municipal (Tax-Validating) Repeal Bill, 2022 **(Bill No. 28-HLA of 2022) (Introduced on 26.12.2022 and passed on 26.12.2022).**

This Bill seeks to introduced that the Haryana Statute Review Committee was constituted by the State Government under the Chairpersonship of Mr. Justice Iqbal Singh (Retd.) to identify such laws which are not in harmony with the existing climate of economic liberalization and need to be changed or repealed. Accordingly the Committee had recommended to repeal the Haryana Municipal (Tax-Validating) Act, 1934 and Haryana Municipal (Tax-Validating) Act, 1956 related to Urban Local Bodies Department, having lost their relevance.

5.  The Haryana Panchayati Raj (Amendment) Bill, 2022. **(Bill No. 29-HLA of 2022) (Introduced on 26.12.2022 and passed on 27.12.2022).**

This Bill seeks to amend the principal Act with a view that, to give proportionate representation to the persons belonging to Backward Classes (A) in the Panchayati Raj Institutions as per the recommendation of the Haryana Backward Classes Commission.

Further to avoid repetitive enquiries against panches and sarpanchs into the allegations of misappropriation of funds or loss caused to a Gram Panchayat and to streamline the recovery process.

6. The Haryana Rural Development (Amendment) Bill, 2022. **(Bill No. 30-HLA of 2022) (Introduced on 26.12.2022 and passed on 27.12.2022).**

This Bill seeks to amend the principal Act with a view that the State Government enable to levy HRD fee at a rate to be notified by State Government from time to time but not more then two percent on sale proceeds of agricultural produce, bought or sold or brought for processing by any dealer in notified marked area.

7. The Haryana Enterprises Promotion (Amendment) Bill, 2022. **(Bill No. 31-HLA of 2022) (Introduced on 26.12.2022 and passed on 27.12.2022).**

This Bill seeks to amend the principal Act with a view that the State Government has notified new Industrial policy namely ‘Haryana Enterprises and Employment Policy, 2020’ (replacing the Enterprise Promotion Policy which was valid till 31.12.2022) on 29.12.2020, which is effective from 01.01.2021 to 31.12.2025. The State Government is giving fiscal incentives to the industries of the state under this scheme now. Further, the State Government may announce new policy from time to time for promotion and development of industries or for industrial development of any sector.

8. The Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Second Amendment Bill, 2022. **(Bill No. 32-HLA of 2022) (Introduced on 26.12.2022 and passed on 27.12.2022).**

This Bill seeks to amend the principal Act with a view that the Under section 3D of the Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Act, 1975 every member of the Haryana Legislative Assembly is entitled to secretarial allowance at the rate of rupees fifteen thousand per month which the Haryana Vidhan Sabha Secretariat may pay to the person to be notified by the member to the Secretariat to work as his/her secretary who is being paid a very meager salary of rupees fifteen thousand per month only which is insufficient to maintain himself along with the family, so the Secretarial allowance is enhanced Rs. fifteen thousand to twenty thousand At present, there is no provision in the Haryana Legislative assembly (Salary. Allowances and Pension of Members) Act, 1975 providing for the driver allowance. During the recent past, so insert a Section 3E Driver allowance at the rate of twenty thousand per month.

9. The Faridabad Metropolitan Development Authority (Amendment) Bill, 2022 **(Bill No. 33-HLA of 2022) (Introduced on 26.12.2022 and passed on 27.12.2022).**

This Bill seeks to amend the principal Act with a view that the name of ‘Director, Town and Country Planning Department’ as Ex-officio member is inserted to attend the meeting for regulating the function of the authorities. It is observed by the Government that Faridabad Metropolitan Development Authority does not require an officer as high in hierarchy as that of a Principal Secretary to manage administrative affairs as done in Panchkula Metropolitan Development Authority Act 2021 (Haryana Act No. 23 of 2021). Therefore, sub-clause (1) of Section 9 of the Faridabad Metropolitan Development Authority Act 2018 (Haryana Act No. 9 of 2019) is proposed to substitute to appoint an officer of the State Government not below the rank of Secretary as Chief Executive Officer.

10. The Gurugram Metropolitan Development Authority (Amendment) Bill, 2022 **(Bill No. 34-HLA of 2022) (Introduced on 26.12.2022 and passed on 27.12.2022).**

This Bill seeks to amend the principal Act with a view that the name of ‘Director, Town and Country Planning Department’ as Ex-officio member is inserted to attend the meeting for regulating the function of the authorities. It is observed by the Government that Gurugram Metropolitan Development Authority does not require an officer as high in hierarchy as that of a Principal Secretary to manage administrative affairs as done in Panchkula Metropolitan Development Authority Act 2021 (Haryana Act No. 23 of 2021). Therefore, sub-clause (1) of Section 9 of the Gurugram Metropolitan Development Authority Act 2017 (Haryana Act No. 34 of 2017) is proposed to substitute to appoint an officer of the State Government not below the rank of Secretary as Chief Executive Officer.

11. The Haryana Minor Canals (Repeal) Bill, 2022. **(Bill No. 35-HLA of 2022)  (Introduced on 26.12.2022 and passed on 26.12.2022**

This Bill seeks to introduced that the Punjab Minor Canals Act, 1905, at present does not apply in any part of Haryana. The act was introduced only for West Punjab (Now Part of Pakistan) under which all the powers vests with Collector. However, all these powers under Haryana Canal and Drainage Act, 1974 vests with the Officers of the Canal Department (mostly with Canal Officer/Divisional Canal Officer).

The Haryana Statute Review Committee under the Chairmanship of Mr. Justice Iqbal Singh (Retd.) constituted by State Government submitted its report, in which, it has been recommended to repeal various Act. This Act also figures in that list. Hence the Haryana Minor Canals (Repeal) Bill, 2022.

12. The Haryana State Tube-Well (Repeal) Bill, 2022. **(Bill No. 36-HLA of 2022) (Introduced on 26.12.2022 and passed on 26.12.2022**

This Bill seeks to introduced that the Haryana State Minor Irrigation & Tube-well Corporation (HSMITC) which was governed by the Punjab State Tube-Well Act, 1954 has already been abolished in 2002 and at present, there is no Tube-Well Corporation working in the State of Haryana. The State owned tube-wells have already been auctioned in the State of Haryana. Tube well, if any, in State of Haryana are installed by the Departments, particularly Agricultural Department/Public Health Engineering Departments for their own Farms or domestic water supply and those are governed and regulated by the rules of respective departments and as such, this Act - The Punjab State Tube-Well Act, 1954 is not applicable to those tube wells.

*Further, Haryana Water Resources (Conservation, Regulation and Management) Authority has been established for conservation, management and regulation of water resources i.e. ground water and surface water within the State of Haryana for ensuring the judicious, equitable and sustainable utilization, management, regulation thereof, fix the rates for use of water and for matters connected therewith or incidental thereto under The Haryana Water Resources (Conservation, Regulation And Management) Authority Act, 2020.*

The Haryana Statute Review Committee under the Chairmanship of Mr. Justice Iqbal Singh (Retd.) constituted by State Government submitted its report in which it has been recommended to repeal various Act. This Act also figures in that list.

Hence, the Haryana State Tube-well (Repeal) Bill, 2022.

13. The Haryana Sikh Gurdwaras (Management) Amendment Bill, 2022. **(Bill No. 37-HLA of 2022)  (Introduced on 26.12.2022 and passed on 28.12.2022**

This Bill seeks to amend the principal Act with a view that there is no provision in the ibid Act for taking recourse, where the elections are not held and the new Committee is not constituted within period of 18 months as provided under sub-section (8) of section 16 of the Act. A provision for nomination of Patron by the Government is also not there for effective implementation of the provisions of the ibid Act.

*Accordingly, this proposal has been moved to carry out the amendments in section 16 (8) as mentioned above in the following manner by substituting provisos in Section 16 clause (8) and by incorporating a new clause i.e. clause (9) under clause (8):-*

**“Provided that all the forty-one members so nominated by the Government shall elect their President, Senior Vice President, Junior Vice President, General Secretary, Joint Secretary and six members, who shall be the members of the Executive Board of the Committee in its first meeting to be convened and presided over by the officer appointed by the Government. The Adhoc Committee and the Executive Board shall cease to exist after the formation of a new Committee:**

**Provided further that if elections under section 11 are not held within the period of eighteen months, a new Adhoc Committee shall be nominated by the Government for a further period of eighteen months or till the elections are held, whichever is earlier:**

**Provided further that after the new elected Haryana Gurdwara Management Committee takes over the charge, the Adhoc Committee shall hand over the charge to the newly elected Committee.";**

**(ii) after sub-section (8), the following sub-section shall be added, namely:**

**“(9) The Government may nominate one of the members of the Committee or the Adhoc Committee, as the case may be, as Patron, who shall be a member of the elected Executive Board. While making such nomination, the Government may, if deemed necessary, consult the President or Executive Board of the Committee or the President or Executive Board of the Adhoc Committee, as the case may be."**

The proposed amendment intents to provide recourse to be taken in the matter, where the elections are not held and the new Committee is not constituted within period of 18 months as provided under sub-section (8) of section 16 of the Act. A provision for nomination of Patron by the Government is also required to be incorporated for effective implementation of the provisions of the ibid Act.

14. The Haryana Municipal Corporation (Second Amendment) Bill, 2022. **(Bill No. 38-HLA of 2022)  (Introduced on 26.12.2022 and passed on 28.12.2022**

This Bill seeks to amend the principal Act with a view that the existing town or core area, which is basically mixed land use area, has neither been defined in the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963 nor in Haryana Municipal Corporation Act, 1994. Conventionally municipalities approve the building plans considering mixed nature of land uses in core areas, but the core area has not been defined in any Act. As such, there is no clarity on the core area and mixed land uses. This has caused confusion with respect to the development plan proposals applicable in such areas called with various terminologies i.e. Old Area/ Core Areas/ Original municipal limit etc.

Therefore, to clarify the confusion, there is necessity to define the ‘Core Area’ by carrying out amendment in the Haryana Municipal Corporation Act, 1994 by inserting the definition of core area and providing provision related to mix land use in the core area.

15. The Haryana Municipal (Second Amendment) Bill, 2022. **(Bill No. 39-HLA of 2022) (Introduced on 26.12.2022 and passed on 28.12.2022**

This Bill seeks to amend the principal Act with a view that Further, the existing town or core area, which is basically mixed land use area, has neither been defined in the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963 nor in Haryana Municipal Act, 1973. Conventionally municipalities approve the building plans considering mixed nature of land uses in core areas, but the core area has not been defined in any Act. As such, there is no clarity on the core area and mixed land uses. This has caused confusion with respect to the development plan proposals applicable in such areas called with various terminologies i.e. Old Area/ Core Areas/ Original municipal limit etc.

Therefore, to clarify the confusion, there is necessity to define the ‘Core Area’ by carrying out amendment in the Haryana Municipal Act, 1973 by inserting the definition of core area and providing provision related to mix land use in the core area.

16. The Haryana Appropriation (No.4) Bill, 2022. **(Bill No. 40-HLA of 2022)  (Introduced on 28.12.2022 and passed on 28.12.2022**

This Bill seeks to introduced in pursuance of articles 204 (1) and 205 of the Constitution of India to provide for the appropriation out of the Consolidated Fund of the State of Haryana of the sums required to meet the supplementary grants made by the Legislative Assembly for expenditure for the financial year 2022-23.

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**RESOLUTION**

**(i) NON-OFFICIAL**

**1. Number of notice received Treasury Nil**

**Opposition- 2**

**2. Number admitted Treasury- Nil**

**Opposition- Nil**

**3. Number disallowed Treasury- Nil**

**Opposition- 2**

**4. Number lapsed Treasury- Nil**

**Opposition- Nil**

**5. Referred back Treasury- Nil**

**Opposition- Nil**

**6. Number renewed Nil**

**7. Number of Resolution not Nil**

**dealt with because of the**

**decision that not more than one**

**Resolution of a Member shall**

**be admitted for non-official day**

**8. Total number of Resolutions for ballot Nil**

**9. Number of ballot held Nil**

**10. Date on which ballot held Nil**

**11. Date on which business other**

**than Government business was ------**

**transacted**

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**REPORT PRESENTED/LAID**

Sr. No. By whom presented Date on which Subject

Presented

1. Speaker 26.12.2022 First Report of the Business

Advisory Committee.

**----------**

**PAPERS PRESENTED/LAID/RE-LAID**

|  |  |  |  |
| --- | --- | --- | --- |
| Sr.  No. | By whom presented/ laid/re-laid | Date on which presented/laid/ re-laid | Subject |
| **1** | **2** | **3** | **4** |
|  | Secretary | 26thDecember, 2022 | Statement showing the Bills which were passed by the Haryana Legislative Assembly during its Sessions held in September Session 2018, and August Session, 2022 have since been assented to by the President/ Governor. |
|  | THE PARLIAMENTARY AFFAIRS MINISTER | -Ditto- | to lay on the Table the Haryana Panchayati Raj (Amendment) Ordinance, 2022 (Haryana Ordinance No. 1 of 2022). |
|  | -Ditto- | -Ditto- | to lay on the Table the Haryana Sikh Gurdwaras (Management) Amendment Ordinance, 2022 (Haryana Ordinance No. 2 of 2022). |
|  | -Ditto- | -Ditto- | to re-lay on the Table the Excise and Taxation Department Notification No.67/GST-2, dated the 16th December, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
|  | -Ditto- | -Ditto- | to re-lay on the Table the Excise and Taxation Department Notification No.68/GST-2, dated the 29th December, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
|  | -Ditto- | -Ditto- | to re-lay on the Table the Excise and Taxation Department Notification No.69/GST-2, dated the 29th December, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
|  | -Ditto- | -Ditto- | to re-lay on the Table the Excise and Taxation Department Notification No.70/GST-2, dated the 29th December, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
|  | -Ditto- | -Ditto- | to re-lay on the Table the Excise and Taxation Department Notification No.71/GST-2, dated the 29th December, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
|  | -Ditto- | -Ditto- | to re-lay on the Table the Excise and Taxation Department Notification No.72/GST-2, dated the 29th December, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
|  | -Ditto- | -Ditto- | to re-lay on the Table the Excise and Taxation Department Notification No.73/GST-2, dated the 31st December, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
|  | -Ditto- | -Ditto- | to re-lay on the Table the Excise and Taxation Department Notification No.74/GST-2, dated the 31st December, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
|  | -Ditto- | -Ditto- | to re-lay on the Table the Excise and Taxation Department Notification No.01/GST-2, dated the 4th January, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
|  | -Ditto- | -Ditto- | to re-lay on the Table the Excise and Taxation Department Notification No.02/GST-2, dated the 4th January, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
|  | -Ditto- | -Ditto- | to re-lay on the Table the Excise and Taxation Department Notification No.03/GST-2, dated the 4th January, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
|  | -Ditto- | -Ditto- | to re-lay on the Table the Excise and Taxation Department Notification No.04/GST-2, dated the 18th January, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
|  | -Ditto- | -Ditto- | to re-lay on the Table the Excise and Taxation Department Notification No.05/GST-2, dated the 18th January, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
|  | -Ditto- | -Ditto- | to re-lay on the Table the Excise and Taxation Department Notification No.06/GST-2, dated the 2nd February, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
|  | -Ditto- | -Ditto- | to re-lay on the Table the Excise and Taxation Department Notification No.07/GST-2, dated the 2nd February, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
|  | -Ditto- | -Ditto- | to re-lay on the Table the Excise and Taxation Department Notification No.08/GST-2, dated the 2nd February, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
|  | -Ditto- | -Ditto- | to re-lay on the Table the Excise and Taxation Department Notification No.09/GST-2, dated the 23rd February, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
|  | -Ditto- | -Ditto- | to re-lay on the Table the Excise and Taxation Department Notification No.10/GST-2, dated the 16th March, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
|  | -Ditto- | -Ditto- | to re-lay on the Table the Excise and Taxation Department Notification No.11/GST-2, dated the 31st March, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
|  | -Ditto- | -Ditto- | to re-lay on the Table the Excise and Taxation Department Notification No.12/GST-2, dated the 31st March, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
|  | -Ditto- | -Ditto- | to re-lay on the Table the Excise and Taxation Department Notification No.13/GST-2, dated the 31st March, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
|  | -Ditto- | -Ditto- | to re-lay on the Table the Excise and Taxation Department Notification No.14/GST-2, dated the 31st March, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
|  | -Ditto- | -Ditto- | to re-lay on the Table the Excise and Taxation Department Notification No.35/GST-2, dated the 22nd June, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
|  | -Ditto- | -Ditto- | to re-lay on the Table the Excise and Taxation Department Notification No.36/GST-2, dated the 22nd June, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
|  | -Ditto- | -Ditto- | to re-lay on the Table the Excise and Taxation Department Notification No.37/GST-2, dated the 28th June, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
|  | -Ditto- | -Ditto- | to re-lay on the Table the Excise and Taxation Department Notification No.38/GST-2, dated the 18th July, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
|  | -Ditto- | -Ditto- | to re-lay on the Table the Excise and Taxation Department Notification No.39/GST-2, dated the 18th July, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
|  | -Ditto- | -Ditto- | to re-lay on the Table the Excise and Taxation Department Notification No.40/GST-2, dated the 18th July, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
|  | -Ditto- | -Ditto- | to re-lay on the Table the Excise and Taxation Department Notification No.41/GST-2, dated the 18th July, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
|  | -Ditto- | -Ditto- | to re-lay on the Table the Excise and Taxation Department Notification No.42/GST-2, dated the 18th July, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
|  | -Ditto- | -Ditto- | to re-lay on the Table the Excise and Taxation Department Notification No.43/GST-2, dated the 18th July, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
|  | -Ditto- | -Ditto- | to re-lay on the Table the Excise and Taxation Department Notification No.44/GST-2, dated the 18th July, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
|  | -Ditto- | -Ditto- | to re-lay on the Table the Excise and Taxation Department Notification No.45/GST-2, dated the 18th July, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
|  | -Ditto- | -Ditto- | to re-lay on the Table the Excise and Taxation Department Notification No.46/GST-2, dated the 18th July, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
|  | -Ditto- | -Ditto- | to re-lay on the Table the Excise and Taxation Department Notification No.47/GST-2, dated the 18th July, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
|  | -Ditto- | -Ditto- | to re-lay on the Table the Excise and Taxation Department Notification No.48/GST-2, dated the 18th July, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
|  | -Ditto- | -Ditto- | to re-lay on the Table the Development & Panchayat Department Notification No. S.O. 3/H.A.30/1970/S.22/2022, dated the 25th February, 2022, as required under section 22 (3) of the Haryana Cattle Fairs Act, 1970. |
|  | -Ditto- | -Ditto- | to lay on the Table the Excise and Taxation Department Notification No.49/GST-2, dated the 23rd August, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
|  | -Ditto- | -Ditto- | to lay on the Table the Excise and Taxation Department Notification No.50/GST-2, dated the 23rd August, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
|  | -Ditto- | -Ditto- | to lay on the Table the Excise and Taxation Department Notification No.51/GST-2, dated the 23rd August, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
|  | -Ditto- | -Ditto- | to lay on the Table the Excise and Taxation Department Notification No.52/GST-2, dated the 23rd August, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
|  | -Ditto- | -Ditto- | to lay on the Table the Excise and Taxation Department Notification No.53/GST-2, dated the 23rd August, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
|  | -Ditto- | -Ditto- | to lay on the Table the Excise and Taxation Department Notification No.54/GST-2, dated the 23rd August, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
|  | -Ditto- | -Ditto- | to lay on the Table the Excise and Taxation Department Notification No.58/GST-2, dated the 30th September, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
|  | -Ditto- | -Ditto- | to lay on the Table the Excise and Taxation Department Notification No.59/GST-2, dated the 30th September, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
|  | -Ditto- | -Ditto- | to lay on the Table the Excise and Taxation Department Notification No.60/GST-2, dated the 7th October, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
|  | -Ditto- | -Ditto- | to lay on the Table the Excise and Taxation Department Notification No.61/GST-2, dated the 7th October, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
|  | -Ditto- | -Ditto- | to lay on the Table the Excise and Taxation Department Notification No.62/GST-2, dated the 29th November, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
|  | -Ditto- | -Ditto- | to lay on the Table the Excise and Taxation Department Notification No.63/GST-2, dated the 12th December, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
|  | -Ditto- | -Ditto- | to lay on the Table the Power Department Notification /Regulation No. HERC/55/2021, dated the 23rd December, 2021, as required under section 182 of the Electricity Act, 2003. |
|  | -Ditto- | -Ditto- | to lay on the Table the Power Department Notification /Regulation No. HERC/56/2022, dated the 25th February, 2022, as required under section 182 of the Electricity Act, 2003. |
|  | -Ditto- | -Ditto- | to lay on the Table the Power Department Notification /Regulation No. HERC/56/1st Amendment/2022, dated the 28th June, 2022, as required under section 182 of the Electricity Act, 2003. |
|  | -Ditto- | -Ditto- | to lay on the Table the Power Department Notification /Regulation No. HERC/57/2022, dated the 25th February, 2022, as required under section 182 of the Electricity Act, 2003. |
|  | -Ditto- | -Ditto- | to lay on the Table the Power Department Notification /Regulation No. HERC/57/1st Amendment/2022, dated the 18th May, 2022, as required under section 182 of the Electricity Act, 2003. |
|  | -Ditto- | -Ditto- | to lay on the Table the Power Department Notification /Regulation No. HERC/46/2019/2nd Amendment/2022, dated the 31st January, 2022, as required under section 182 of the Electricity Act, 2003. |
|  | -Ditto- | -Ditto- | to lay on the Table the Power Department Notification /Regulation No. HERC/10/2005/6th Amendment/2022, dated the 31st August, 2022, as required under section 182 of the Electricity Act, 2003. |
|  | -Ditto- | -Ditto- | to lay on the Table the Power Department Notification /Regulation No. HERC/10/2005/7th Amendment/2022, dated the 9th November, 2022, as required under section 182 of the Electricity Act, 2003. |
|  | -Ditto- | -Ditto- | to lay on the Table the Home Department Notification No. S.O. 84/H.A. 16/2022/S.19/2022, dated the 15th December, 2022, as required under section 19 (2) of the Haryana Prevention of Unlawful Conversion of Religion Act, 2022. |
|  | -Ditto- | -Ditto- | to lay on the Table the Town & Country Planning Department Notification No.30923, dated the 12th October, 2022, as required under section 24 (3) of the Haryana Development and Regulation of Urban Areas Act, 1975. |
|  | -Ditto- | -Ditto- | to lay on the Table the 45th Annual Report of Haryana Tourism Corporation Limited for the Year 2018 – 2019, as required under section 395 (1) (b) of the Companies Act, 2013. |
|  | -Ditto- | -Ditto- | to lay on the Table the Annual Report of the Haryana Roadways Engineering Corporation Limited (HREC) for the year 2021-2022, as required under section 395 (1) (b) of the Companies Act, 2013. |
|  | -Ditto- | -Ditto- | to lay on the Table the Annual Report of the Haryana State Industrial and Infrastructure Development Corporation Limited for the year 2018-2019, as required under section 395 (1) (b) of the Companies Act, 2013. |
|  | -Ditto- | -Ditto- | to lay on the Table the Annual Report of Haryana Khadi & Village Industries Board for the year 2017-2018, as required under section 19 (3) of the Comptroller and Auditor-General’s (Duties, Powers and Conditions of Service) Act, 1971. |
|  | -Ditto- | -Ditto- | to lay on the Table the 51st Annual Report alongwith Separate Audit Report of the Haryana Financial Corporation for the year 2017-2018, as required under Sections 37 (7) & 38 (3) of the State Financial Corporations Act, 1951. |
|  | -Ditto- | -Ditto- | to lay on the Table the 52nd Annual Report alongwith Separate Audit Report of the Haryana Financial Corporation for the year 2018-2019, as required under Sections 37 (7) & 38 (3) of the State Financial Corporations Act, 1951. |
|  | -Ditto- | -Ditto- | to lay on the Table the 53rd Annual Report alongwith Separate Audit Report of the Haryana Financial Corporation for the year 2019-2020, as required under Sections 37 (7) & 38 (3) of the State Financial Corporations Act, 1951. |
|  | -Ditto- | -Ditto- | to lay on the Table the 21st Annual Report of Haryana State Roads & Bridges Development Corporation Limited for the year 2019-2020, as required under section 395 (1) (b) of the Companies Act, 2013. |
|  | -Ditto- | -Ditto- | to lay on the Table the 52nd Annual Report & Accounts of Haryana Agro Industries Corporation Limited for the year 2018-2019, as required under section 394 (2) of the Companies Act, 2013. |
|  | -Ditto- | -Ditto- | to lay on the Table the Annual Report of Lokayukta Haryana for the year 2021-2022 (19.07.2021 to 31.03.2022), as required under section 17(4) of the Haryana Lokayukta Act, 2002. |
|  | -Ditto- | -Ditto- | to lay on the Table the Annual Audit Report of the Local Audit Department Haryana on the Accounts of Urban Local Bodies (ULBs) and Panchayati Raj Institutions (PRIs) for the year  2017-2018 of the Government of Haryana, in pursuance of the provisions of clause (2) of Article 151 of the Constitution of India. |
|  | -Ditto- | -Ditto- | to lay on the Table the Finance Accounts (Volume-I &II) for the year 2021-2022 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India. |
|  | -Ditto- | -Ditto- | to lay on the Table the Appropriation Accounts for the year 2021-2022 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India. |
|  | -Ditto- | 28thDecember, 2022 | to lay on the Table the Administrative Reforms Department Notification No.05/15/2016-1AR, dated the 19th October, 2022 (Group A Service Rules), as required under Section 29(2) of the Right to Information Act, 2005. |
|  | -Ditto- | -Ditto- | to lay on the Table the Administrative Reforms Department Notification No.05/15/2016-1AR, dated the 19th October, 2022(Group B Service Rules), as required under Section 29(2) of the Right to Information Act, 2005. |

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**Adjournment Motion under Rule 66-67**

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| **dzea la[;k** | **lnL; dk uke** | **fnukad** | **fo’k;** | **fVIi.kh** |
| 1- | 1. Jh o:.k pkS/kjh] fo/kk;d 2. Jh txchj flag efyd] fo/kk;d 3. Jh “ke”ksj flag xksxh] fo/kk;d 4. Jh vkQrkc vgen] fo/kk;d 5. Jh bUnq jkt] fo/kk;d 6. Jh fc”ku yky] fo/kk;d 7. Jh esok flag] fo/kk;d 8. Jh eEeu [kku] fo/kk;d 9. Mk0 j?kqohj flag dkfn;ku] fo/kk;d 10. Jh t;ohj flag] fo/kk;d 11. Jh dqynhi oRl] fo/kk;d 12. Jh cychj flag] fo/kk;d 13. Jh lqjsUnz iaokj] fo/kk;d 14. Jh uhjt “kekZ] fo/kk;d 15. Jh lqHkk’k xkaxksyh] fo/kk;d | 26-12-2022 | d`f’k lacaf/kr rhuksa dkuwuksa ds fojks/k esa iznZ”ku djus okys fdlkuksa ds f[kykQ vyx&vyx /kkjkvksa esa ntZ dsl okfil ysus ckjsA | LFkxu izLrko la[;k 1 dks ekuuh; v/;{k egksn; }kjk fuEufyf[kr rF;ksa ij vLohd`r dj fn;k x;k gS%&   1. ;g gS fd ekeys esa rRdkyhurk dk vHkko gSA 2. ;g gS fd fo’k; oLrq dh gky dh iqujko`fRr ugha gSaA |

**/;kukd’kZ.k lwpuk, fu;e 73 ds rgr**

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| --- | --- | --- | --- | --- | --- | --- |
| **Øekad** | **lnL;@lnL;ksa dk uke** | | **fnukad** | | **fo’k;** | **fVIi.kh** |
| 1- | Jh vHk; flag pkSVkyk] fo/kk;d | | 03-12-2022 | | izns”k esa c<+rh csjkstxkjh dh leL;k ckjsA | /;kukd"kZ.k lwpuk la[;k 1 ekuuh; v/;{k egksn; }kjk fuEufyf[kr rF;ksa ij vLoh—r dj nh xbZ gS%&   1. ;g gS fd ekeys es rRdkyhurk dk vHkko gSA 2. ;g gS fd fo"k; oLrq dh gky dh iqujko`fRr ugha gSA |
| 2- | Jh vHk; flag pkSVkyk] fo/kk;d | | 03-12-2022 | | izns”k esa f”k{kk O;oLFkk vkSj mldh xq.koRrk fxjus ckjsA | /;kukd"kZ.k lwpuk la[;k 2 ekuuh; v/;{k egksn; }kjk fuEufyf[kr rF;ksa ij vLoh—r dj nh xbZ gS%&   1. ;g gS fd ekeys es rRdkyhurk dk vHkko gSA 2. ;g gS fd fo"k; oLrq dh gky dh iqujko`fRr ugha gSA |
| 3- | Jh vHk; flag pkSVkyk] fo/kk;d | | 03-12-2022 | | izns”k esa o’kZ 2022&23 ds fy, xUus dh dhersa fu/kkZfjr djus ckjsA | /;kukd"kZ.k lwpuk la[;k 3 ekuuh; v/;{k egksn; }kjk fuEufyf[kr rF;ksa ij vLoh—r dj nh xbZ gS%&   1. ;g gS fd ekeys es rRdkyhurk dk vHkko gSA 2. ;g gS fd fo"k; oLrq dh gky dh iqujko`fRr ugha gSA |
| 4- | Jh vHk; flag pkSVkyk] fo/kk;d | | 03-12-2022 | | 23 uoEcj] 2022 dks izns”k esa tgjhyh vkSj udyh “kjkc ihus ds dkj.k lksuhir ftys esa yxHkx 4 yksxksa dh ekSr ckjsA | **/;kukd"kZ.k lwpuk la[;k 4 dks ekuuh; v/;{k egksn; }kjk fnuk¡d 26-12-2022 ds fy, Lohd`r fd;k x;k gSA** |
| 5- | Jh vHk; flag pkSVkyk] fo/kk;d | | 03-12-2022 | | izns”k esa ,e-ch-ch-,l- vkSj ,e-Mh- dh i<+kbZ djus okys esfMdy Nk=ksa ij tcju ckWUM ikWfylh ykxw djus ckjsA | /;kukd"kZ.k lwpuk la[;k 5 dks ekuuh; v/;{k egksn; }kjk vLohdkj dj fn;k x;k gS D;ksafd izLrko fdlh ,sls fo’k; ds lEcU/k esa ugha gksxk tks fdlh U;k;ky; ds U;k;&fu.kZ; ds v/khu gksA |
| 6- | Jh vHk; flag pkSVkyk] fo/kk;d | | 03-12-2022 | | izns”k esa ifjokj igpku i= ¼ihihih½ dks cq<+kik lEEkku isa”ku ;kstuk ls tksMus ij cqtqxksZa dh isa”ku dVus ckjsA | /;kukd"kZ.k lwpuk la[;k 6 dks ekuuh; v/;{k egksn; }kjk fo’k; oLrq esa rRdkyhurk dk vHkko gksus ds dkj.k vLohdkj dj fn;k x;k gSA |
| 7- | Jh vHk; flag pkSVkyk] fo/kk;d | | 03-12-2022 | | izns”k esa c<+rs Hkz’Vkpkj ckjsA | /;kukd"kZ.k lwpuk la[;k 7 ekuuh; v/;{k egksn; }kjk fuEufyf[kr rF;ksa ij vLoh—r dj nh xbZ gS%&   1. ;g gS fd ekeys es rRdkyhurk dk vHkko gSA 2. ;g gS fd fo"k; oLrq dh gky dh iqujko`fRr ugha gSA |
| 8- | Jh vHk; flag pkSVkyk] fo/kk;d | | 07-12-2022 | | izns”k esa fcxM+rh dkuwu O;oLFkk ckjsA | /;kukd"kZ.k lwpuk la[;k 8 ekuuh; v/;{k egksn; }kjk fuEufyf[kr rF;ksa ij vLoh—r dj nh xbZ gS%&   1. ;g gS fd ekeys es rRdkyhurk dk vHkko gSA 2. ;g gS fd fo"k; oLrq dh gky dh iqujko`fRr ugha gSA |
| 9- | 1. EkksgEen bfy;kl] fo/kk;d 2. Jh vkQrkc vgen] fo/kk;d 3. Jh eEeu [kku] fo/kk;d 4. Jh esok flag] fo/kk;d 5. Jh cychj flag] fo/kk;d | | 07-12-2022 | | izns”k esa fdlkuksa dks [kkn] ;wfj;k vkSj Mh,ih dh Hkkjh deh ckjsA | /;kukd"kZ.k lwpuk la[;k 9 ekuuh; v/;{k egksn; }kjk vLohdkj dj nh xbZ gS D;ksafd lacaf/kr foHkkx ls izkIr fVIi.kh larks’ktud izrhr gksrh gSA |
| 10- | 1. Jh Hkkjr Hkw’k.k cŸkjk] fo/kk;d 2. Jh vkQrkc vgen] fo/kk;d 3. Jherh xhrk HkqDdy] fo/kk;d 4. Jh o:.k pkS/kjh] fo/kk;d 5. Jh vfer flgkx] fo/kk;d | | 07-12-2022 | | izns”k ds lHkh esfM+dy@xouZesaV ,MsM dkWyst vkSj izkbZosV ;wfuoflZVh esa ,e-ch-ch-,l- vkSj ,e-Mh- dh i<+kbZ djus okys esfM+dy Nk=ksa ij tcju ckWUM ikWfylh ykxw djus ckjsA | /;kukd’kZ.k lwpuk la[;k 5 tks fd Jh vHk; flag pkSVkyk] fo/kk;d }kjk leku fo’k; ij nh xbZ Fkh] ftldks ekuuh; v/;{k egksn; }kjk vLohdkj dj fn;k x;k gS D;ksafd izLrko fdlh ,sls fo’k; ds lEcU/k esa ugha gksxk tks fdlh U;k;ky; ds U;k;&fu.kZ; ds v/khu gksA  vr% /;kukd’kZ.k lwpuk la[;k 10 dks Hkh leku fo’k; ij gksus ds dkj.k mijksDr rF; ds vk/kkj ij vLohdkj dj fn;k x;k gSA |
| 11- | 1. Jh vkQrkc vgen] fo/kk;d 2. Jh Hkkjr Hkw’k.k cŸkjk] fo/kk;d 3. Jh lqHkk’k xkaxksyh] fo/kk;d 4. Jh lqjsUnz iaokj] fo/kk;d 5. Jherh xhrk HkqDdy] fo/kk;d 6. Jh dqynhi oRl] fo/kk;d 7. Jh cychj flag] fo/kk;d | | 07-12-2022 | | gfj;k.kk esa xq:xzke] Qjhnkckn] uw¡g] jsokM+h] >Ttj] jksgrd] thUn] lksuhir] ikuhir o vU; ftyksa esa ok;q iznw’k.k dk ,D;wvkbZ cgqr [krjukd Lrj ij igq¡pus ckjsA | /;kukd"kZ.k lwpuk la[;k 11 ekuuh; v/;{k egksn; }kjk fuEufyf[kr rF;ksa ij vLoh—r dj nh xbZ gS%&   1. ;g gS fd ekeys es rRdkyhurk dk vHkko gSA 2. ;g gS fd fo"k; oLrq dh gky dh iqujko`fRr ugha gSA |
| 12- | 1. Jh bUnqjkt] fo/kk;d 2. Jh vkQrkc vgen] fo/kk;d 3. Jh dqynhi oRl] fo/kk;d 4. Jh lqHkk’k xkaxksyh] fo/kk;d 5. Jh “kh”kiky] fo/kk;d 6. Jherh xhrk HkqDdy] fo/kk;d | | 08-12-2022 | | izns”k esa fHkokuh] pj[kh nknjh] >Ttj] uw¡g] jksgrd] thUn] lksuhir] fglkj] fljlk o vU; ftyksa esa vlkef;d o’kkZ gksus ds dkj.k Qlyksa dk uqdlku gksus ckjsA | /;kukd"kZ.k lwpuk la[;k 12 ekuuh; v/;{k egksn; }kjk fuEufyf[kr rF;ksa ij vLoh—r dj nh xbZ gS%&   1. ;g gS fd ekeys es rRdkyhurk dk vHkko gSA 2. ;g gS fd fo"k; oLrq dh gky dh iqujko`fRr ugha gSA |
| 13- | 1. Shri Bharat Bhushan Batra, MLA 2. Smt. Geeta Bhukkal, MLA | | 08.12.2022 | | Regarding restore old pension scheme or provide additional relief on death/disability of Government servants covered under NPS retrospectively. | Calling Attention Notice No. 13 has been disallowed by the Hon’ble Speaker on the following’s grounds: -   1. That the matter lacks urgency. 2. That the matter is not of recent occurrence. |
| 14- | Jh vHk; flag pkSVkyk] fo/kk;d | | 12-12-2022 | | xq:xzke&uwag ftys esa Xykscy flVh esa yksftfLVd gc dh ifj;kstuk ckjsA | /;kukd’kZ.k lwpuk la[;k 14 dhs Lohd`fr ds ckjs esa QSalyk ysus ls igys ekuuh; v/;{k egksn; ds vkns”kkuqlkj fnukad 19-12-2022 dks lacaf/kr foHkkx ls fVIi.kh ekaxh xbZ Fkh ftldh fVIi.kh lacaf/kr foHkkx }kjk fnukad 02-01-2023 rd gfj;k.kk fo/kku lHkk lfpoky; esa izkIr ugha gqbZA blfy, /;kukd’kZ.k lwpuk la[;k 14 dks gfj;k.kk fo/kku lHkk ds izfdz;k rFkk dk;Z lapkyu lEcU/kh fu;eksa ds fu;e 7 ds vuqlkj **l=kolku ij lHkh yfEcr uksVl] lafo/kku ds bu fu;eks ds micU/kksa ds v/khu jgrs gq,] lekIr gks tk,axsA** |
| 15- | Jh vHk; flag pkSVkyk] fo/kk;d | | 12-12-2022 | | ,syukckn gyds dh Qly [kjhQ 2020 dh fxjnkojh dksjksuk dky ds nkSjku 100 izfr”kr Qlyksa dks [kjkck iksVZy ij ntZ u gksus dh otg ls fdlkuks dks eqvkotk u feyus ckjsA | /;kukd"kZ.k lwpuk la[;k 15 ekuuh; v/;{k egksn; }kjk fuEufyf[kr rF;ksa ij vLoh—r dj nh xbZ gS%&   1. ;g gS fd ekeys es rRdkyhurk dk vHkko gSA 2. ;g gS fd fo"k; oLrq dh gky dh iqujko`fRr ugha gSA |
| 16- | 1. Jh esok flag] fo/kk;d 2. Jh fc”ku yky] fo/kk;d | | 13-12-2022 | | xUus dk Hkko c<+kus ckjsA | /;kukd’kZ.k lwpuk la[;k 3 tks fd Jh vHk; flag pkSVkyk fo/kk;d }kjk leku fo’k; ij nh xbZ FkhA ftldks ekuuh; v/;{k egksn; }kjk fuEufyf[kr rF;ksa ds vk/kkj ij vLohdkj dj fn;k x;k gS %&   1. ;g gS fd ekeys esa rRdkyhurk dk vHkko gSA 2. ;g gS fd fo’k; oLrq dh gky dh iqujko`fRr ugha gSaA   vr% /;kukd’kZ.k lwpuk la[;k 16 dks Hkh leku fo’k; dk gksus ds dkj.k ekuuh; v/;{k egksn; }kjk mijksDr rF;ksa ds vk/kkj ij vLohdkj dj fn;k x;k gSA |
| 17- | Jherh fdj.k pkS/kjh] fo/kk;d | | 14-12-2022 | | izns”k eas dkS”ky jkstxkj fuxe ds rgr gksus okyh HkfrZ;ksas ckjsA | **/;kukd"kZ.k lwpuk la[;k 17 dks ekuuh; v/;{k egksn; }kjk fnuk¡d 27-12-2022 ds fy, Lohd`r fd;k x;k gSA** |
| 18- | | Jherh fdj.k pkS/kjh] fo/kk;d | | 14-12-2022 | izns”k esa tyHkjko dh xaHkhj leL;k ckjsA | /;kukd"kZ.k lwpuk la[;k 18 ekuuh; v/;{k egksn; }kjk fuEufyf[kr rF;ksa ij vLoh—r dj nh xbZ gS%&   1. gfj;k.kk fo/kku lHkk ds izfdz;k rFkk dk;Z lapkyu lEcU/kh fu;eksa ds fu;e 73¼1½ ds ijUrqd ds vuqlkj /;kukd’kZ.k lwpuk 250 “kCnksa ls vf/kd uk gksA ysfdu bl lwpuk esa 308 “kCn gSaA 2. ;g gS fd ekeys esa rRdkyhurk dk vHkko gSA 3. ;g gS fd fo’k; oLrq dh gky dh iqujko`fRr ugha gSA |
| 19- | | Jherh fdj.k pkS/kjh] fo/kk;d | | 14-12-2022 | izns”k esa ;wfj;k ,oa Mh,ih dh Hkkjh dehs ckjsA | /;kukd’kZ.k lwpuk la[;k 9 tks fd Jh eksgEen bfy;kl] fo/kk;d ,oa pkj vU; fo/kk;dx.kksa }kjk leku fo’k; ij nh xbZ Fkh ftldks ekuuh; v/;{k egksn; ds vkns”kkuqlkj Lohd`fr ds ckjs esa QSalyk ysus ls igys ljdkj ls 48 ?kaVs esa fVIi.kh ekaxh xbZ Fkh vkSj ljdkj ls fVIi.kh izkIr gksus ds i”pkr ekuuh; v/;{k egksn; }kjk vLohdkj dj nh xbZ Fkh] D;ksafd ljdkj ls izkIr fVIi.kh larks’ktud izrhr gksrh gSA  vr% /;kukd’kZ.k lwpuk la[;k 19 dks Hkh leku fo’k; ij gksus ds dkj.k mijksDr rF; ds vk/kkj ij vLohdkj dj fn;k x;k gSA |
| 20- | | 1. Shri Bharat Bhushan Batra, MLA 2. Shri Varun Chaudhary, MLA 3. Shri Subhash Gangoli, MLA | | 15.12.2022 | Regarding wrong data collected by the Government in formation of new property ID. | **Calling Attention Notice No. 20 has been Admitted by the Hon’ble Speaker for dated 27.12.2022.** |
| 21- | | Shri Jagbir Singh Malik, MLA | | 19.12.2022 | Regarding bond policy for the MBBS Students. | Calling Attention Notice No. 5 given by Shri Abhay Singh Chautala, MLA and Calling Attention Notice No. 10 given by Shri Bharat Bhushan Batra, MLA and four other MLAs on the similar subject have been disallowed by the Hon’ble Speaker on the ground that the motion shall not deal with any matter which is under adjudication by a court of law.  Hence, the Calling Attention Notice No. 21 is also on the similar subject has been disallowed by the Hon’ble Speaker on the abovesaid ground. |
| 22- | | Shri Jagbir Singh Malik, MLA | | 19.12.2022 | Regarding wrong property survey in cities and villages. | **Clubbed with Admitted Calling Attention Notice No. 20 for dated 27.12.2022** |
| 23- | | Jh vHk; flag pkSVkyk] fo/kk;d | | 19-12-2022 | ftyk Qrsgkckn esa ijek.kq ÅtkZ la;a= yxkus gsrq o’kZ 2010 esa fdlkuksa dh vf/kd`r Hkwfe ds cnys esa muds ifjokj okyksa dks bl la;a= eas ukSdjh nsus ckjsA | /;kukd"kZ.k lwpuk la[;k 23 ekuuh; v/;{k egksn; }kjk fuEufyf[kr rF;ksa ij vLoh—r dj nh xbZ gS%&   1. ;g gS fd ekeys es rRdkyhurk dk vHkko gSA 2. ;g gS fd fo"k; oLrq dh gky dh iqujko`fRr ugha gSA |
| 24- | | Shri Jagbir Singh Malik, MLA | | 18.12.2022 | Regarding Deteriorating System of Education in Haryana. | Calling Attention No. 24 has been disallowed by the Hon’ble Speaker on the following grounds: -   1. As per proviso of Rule 73 (1) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly the notice shall contain a brief statement which may not be more than two hundred and fifty words. But the PUC contained 315 words. 2. That the matter lacks urgency. 3. That the subject matter is not of recent occurrence. |
| 25- | | Shri Jagbir Singh Malik, MLA | | 19.12.2022 | Regarding not declaring the price of sugar cane withdrawn cases against the farmers, levy of cess on Agriculture produce and portal. | Calling Attention No. 3 given by Shri Abhay Singh Chautala, MLA and Calling Attention Notice No. 16 given by Shri Mewa Singh, MLA and one other MLA on the similar subject has already been disallowed by the Hon’ble Speaker on the following grounds:-   1. That the matter is not of recent occurrence. 2. That the matter lacks urgency.   Hence, the Calling Attention Notice No. 25 is also on the similar subject has been disallowed by the Hon’ble Speaker on the abovesaid grounds. |
| 26- | | Jherh fdj.k pkS/kjh] fo/kk;d | | 21-12-2022 | izns”k esa ifjokj igpku i= ds uke ij mRihM+u ckjsA | /;kukd’kZ.k lwpuk la[;k 6 tksfd Jh vHk; flag pkSVkyk] fo/kk;d }kjk leku fo’k; ij nh xbZ Fkh ftldks ekuuh; v/;{k egksn; }kjk fo’k; oLrq esa rRdkyhurk dk vHkko gksus ds dkj.k vLohdkj dj nh xbZ gSA  vr% /;kukd’kZ.k lwpuk la[;k 26 dks Hkh leku fo’k; dk gksus ds dkj.k mijksDr vk/kkj ij vLohdkj dj fn;k x;k gSA blds vfrfjDr gfj;k.kk fo/kku lHkk ds izfØ;k rFkk dk;Z lapkyu lEcU/kh fu;eksa ds fu;e 73¼1½ ds ijUrqd ds vuqlkj /;kukd’kZ.k lwpuk 250 “kCnksa ls vf/kd uk gksA ysfdu mi;ZqDr fopkjk/khu i= esa 350 “kCn gSaA |
| 27- | | Jh vHk; flag pkSVkyk] fo/kk;d | | 23-12-2022 | fnlEcj ekg esa lksuhir ftys esa nks FkkSd Bsdsnkjksa ds ,y&13 xksnkeksa esa “kjkc ds LVkWd esa yxHkx 7-4 yk[k isfV;ksa dh deh ikus ckjsA | /;kukd"kZ.k lwpuk la[;k 27 dks ekuuh; v/;{k egksn; }kjk fnuk¡d 28-12-2022 ds fy, Lohd`r fd;k x;k FkkA ysfdu tc ;g fo’k; lnu esa ppkZ ds fy, vk;k rc mi&eq[;ea=h th us lnu dks lwfpr fd;k fd ;g fo’k; lc T;wfM”k gS vkSj fnukad 22-12-2022 dks flfoy dksVZ] lksuhir us bl ij LVs fn;k gSA blh dkj.k /;kukd’kZ.k lwpuk la[;k 27 ds fo’k; ij ekuuh; v/;{k egksn; }kjk lnu esa ppkZ ugha djokbZ xbZ vkSj bldks lnu esa gh vLohdkj dj fn;k x;k gSA |
| 28- | | Jh cyjkt dqaMw] fo/kk;d | | 23-12-2022 | izns”k eas dkS”ky jkstxkj fuxe ds rgr tks ukSdfj;ka yxkbZ tk jgh gSa mudh izfØ;k esa ikjnf”kZrk dk ?kksj vHkko ckjsA | **Clubbed with Admitted Calling Attention Notice No. 17 for dated 27.12.2022** |
| 29- | | Jh cyjkt dqaMw] fo/kk;d | | 23-12-2022 | izns”k esa udyh ,oa tgjhyh “kjkc ls yksxksa dh ekSr ds c<+rs ekeys vkSj vHkh fiNys eghus gh lksuhir ftys esa 4 yksxksa dh ekSr ckjsA | **Clubbed with Admitted Calling Attention Notice No. 4 for dated 26.12.2022** |
| 30- | | Jh cyjkt dqaMw] fo/kk;d | | 23-12-2022 | izns”k eas u”kk[kksjh ds ekeys c<+us ckjsA | /;kukd"kZ.k lwpuk la[;k 30 ekuuh; v/;{k egksn; }kjk fuEufyf[kr rF;ksa ij vLoh—r dj nh xbZ gS%&   1. ;g gS fd ekeys es rRdkyhurk dk vHkko gSA 2. ;g gS fd fo"k; oLrq dh gky dh iqujko`fRr ugha gSA |
| 31- | | Jh uhjt “kekZ] fo/kk;d | | 25-12-2022 | gfj;k.kk ds lksuhir ftys esa udyh ,oa tgjhyh “kjkc ls yksxksa dh ekSr ckjsA | **Clubbed with Admitted Calling Attention Notice No. 4 for dated 26.12.2022** |
| 32- | | Jh uhjt “kekZ] fo/kk;d | | 25-12-2022 | uxj fuxe {ks= ds v/khu gq, xyr izksizVh vkbZMh ds losZ ckjsA | **Clubbed with Admitted Calling Attention Notice No. 20 for dated 27.12.2022** |
| 33- | | Jh uhjt “kekZ] fo/kk;d | | 25-12-2022 | ;krk;kr iqfyl ds vkadM+ksa ds vuqlkj izfro’kZ gfj;k.kk esa 10 ls 11 gtkj lM+d nq?kZVuk,a gksus ckjsA | /;kukd"kZ.k lwpuk la[;k 33 ekuuh; v/;{k egksn; }kjk fuEufyf[kr rF;ksa ij vLoh—r dj nh xbZ gS%&   1. ;g gS fd ekeys es rRdkyhurk dk vHkko gSA 2. ;g gS fd fo"k; oLrq dh gky dh iqujko`fRr ugha gSA |
| 34- | | Jh uhjt “kekZ] fo/kk;d | | 25-12-2022 | 2013 ls 36 ljdkjh vkjksgh e‚My Ldwyksa esa dk;Zjr lafonk deZpkfj;ksa dks fu;fer djus ckjsA | /;kukd"kZ.k lwpuk la[;k 34 ekuuh; v/;{k egksn; }kjk fuEufyf[kr rF;ksa ij vLoh—r dj nh xbZ gS%&   1. ;g gS fd ekeys es rRdkyhurk dk vHkko gSA 2. ;g gS fd fo"k; oLrq dh gky dh iqujko`fRr ugha gSA |
| 35- | | Jh uhjt “kekZ] fo/kk;d | | 25-12-2022 | Qjhnkckn esa c<+rs iznw’k.k ckjsA | /;kukd"kZ.k lwpuk la[;k 35 ekuuh; v/;{k egksn; }kjk fuEufyf[kr rF;ksa ij vLoh—r dj nh xbZ gS%&   1. ;g gS fd ekeys es rRdkyhurk dk vHkko gSA 2. ;g gS fd fo"k; oLrq dh gky dh iqujko`fRr ugha gSA |
| 36- | | Jh uhjt “kekZ] fo/kk;d | | 25-12-2022 | iyoy ftys dh gksMy rglhy ds ikap xkao dh djhc 500 ,dM+ nsg “kkeykr dh tehu ckjsA | /;kukd"kZ.k lwpuk la[;k 36 ekuuh; v/;{k egksn; }kjk fuEufyf[kr rF;ksa ij vLoh—r dj nh xbZ gS%&   1. ;g gS fd ekeys es rRdkyhurk dk vHkko gSA 2. ;g gS fd fo"k; oLrq dh gky dh iqujko`fRr ugha gSA |
| 37- | | Jh uhjt “kekZ] fo/kk;d | | 25-12-2022 | xq:xzke esa 6 cPpksa dh e`R;q ckjsA | /;kukd"kZ.k lwpuk la[;k 37 ekuuh; v/;{k egksn; }kjk fuEufyf[kr rF;ksa ij vLoh—r dj nh xbZ gS%&   1. ;g gS fd ekeys es rRdkyhurk dk vHkko gSA 2. ;g gS fd fo"k; oLrq dh gky dh iqujko`fRr ugha gSA |
| 38- | | Jh uhjt “kekZ] fo/kk;d | | 25-12-2022 | gfj;k.kk esa c<+rs u”ks ckjsA | /;kukd’kZ.k lwpuk la[;k 30 tks fd Jh cyjkt dqaMw] fo/kk;d }kjk leku fo’k; ij nh xbZ FkhA ftldks ekuuh; v/;{k egksn; }kjk fuEufyf[kr rF;ksa ds vk/kkj ij vLohdkj dj fn;k x;k gS %&   1. ;g gS fd ekeys esa rRdkyhurk dk vHkko gSA 2. ;g gS fd fo’k; oLrq dh gky dh iqujko`fRr ugha gSaA   vr% /;kukd’kZ.k lwpuk la[;k 38 dks Hkh leku fo’k; dk gksus ds dkj.k mijksDr rF;ksa ds vk/kkj ij vLohdkj dj fn;k x;k gSA |
| 39- | | Jh uhjt “kekZ] fo/kk;d | | 25-12-2022 | gfj;k.kk esa dqaMyh fLFkr esaMsu QkekZL;wfVdYl fyfeVsM daiuh }kjk ekSr ds flji cuk, tkus ckjsA | /;kukd"kZ.k lwpuk la[;k 39 ekuuh; v/;{k egksn; }kjk fuEufyf[kr rF;ksa ij vLoh—r dj nh xbZ gS%&   1. ;g gS fd ekeys es rRdkyhurk dk vHkko gSA 2. ;g gS fd fo"k; oLrq dh gky dh iqujko`fRr ugha gSA |
| 40+- | | Jh uhjt “kekZ] fo/kk;d | | 25-12-2022 | gfj;k.kk esa fctyh fcy esa vfxze [kir jkf”k tksM+us ckjsA | /;kukd"kZ.k lwpuk la[;k 40 ekuuh; v/;{k egksn; }kjk fuEufyf[kr rF;ksa ij vLoh—r dj nh xbZ gS%&   1. ;g gS fd ekeys es rRdkyhurk dk vHkko gSA 2. ;g gS fd fo"k; oLrq dh gky dh iqujko`fRr ugha gSA |
| 41- | | Jh uhjt “kekZ] fo/kk;d | | 26-12-2022 | gfj;k.kk ds Qjhnkckn ,oa vU; {ks= esa tc Jh jkgqy xka/kh th dh Hkkjr tksMks ;k=k igqaph rks jkr ls gh fctyh can gksus ckjsA | /;kukd"kZ.k lwpuk la[;k 41 ekuuh; v/;{k egksn; }kjk fuEufyf[kr rF;ksa ij vLoh—r dj nh xbZ gS%&   1. ;g gS fd ekeys es rRdkyhurk dk vHkko gSA 2. ;g gS fd fo"k; oLrq dh gky dh iqujko`fRr ugha gSA |
| 42- | | 1. Jh Hkkjr Hkw’k.k cRrjk] fo/kk;d 2. Jh o:.k pkS/kjh] fo/kk;d 3. Jh vkQrkc vgen] fo/kk;d | | 26-12-2022 | dkS”ky jkstxkj fuxe ds rgr gksus okyh HkfrZ;ksa esa ikjnf”kZrk uk cjrus ckjsA | **Clubbed with Admitted Calling Attention Notice No. 17 for dated 27.12.2022** |
| 43- | | Shri Chiranjeev Rao, MLA | | 26.12.2022 | Regarding increasing corruption in the State. | Calling Attention No. 7 given by Shri Abhay Singh Chautala, MLA on the similar subject has already been disallowed by the Hon’ble Speaker on the following grounds: -   1. That the matter lacks urgency. 2. That the subject matter is not of recent occurrence.   Hence, the Calling Attention Notice No. 43 on the similar subject is also disallowed by the Hon’ble Speaker on the abovesaid grounds. |
| 44- | | Shri Chiranjeev Rao, MLA | | 26.12.2022 | Regarding the increase of Drugs in the State. | Calling Attention No. 30 given by Shri Balraj Kundu, MLA and Calling Attention No. 38 given by Shri Neeraj Sharma, MLA on the similar subject has already been disallowed by the Hon’ble Speaker on the following grounds: -   1. That the matter lacks urgency. 2. That the subject matter is not of recent occurrence.   Hence, the Calling Attention Notice No. 44 on the similar subject is also disallowed by the Hon’ble Speaker on the abovesaid grounds. |
| 45- | | Shri Chiranjeev Rao, MLA | | 26.12.2022 | Regarding the rise of cases of Covid in Haryana. | Calling Attention No. 45 has been disallowed by the Hon’ble Speaker on the following grounds: -   1. That the matter lacks urgency. 2. That the subject matter is not of recent occurrence. |
| 46- | | Shri Chiranjeev Rao, MLA | | 26.12.2022 | Regarding the deteriorating education system in the State. | Calling Attention No. 2 given by Shri Abhay Singh Chautala, MLA and Calling Attention No. 24 given by Shri Jagbir Singh Malik, MLA on the similar subject has already been disallowed by the Hon’ble Speaker on the following grounds: -   1. That the matter lacks urgency. 2. That the subject matter is not of recent occurrence.   Hence, the Calling Attention Notice No. 46 on the similar subject is also disallowed by the Hon’ble Speaker on the abovesaid grounds. |
| 47- | | Shri Chiranjeev Rao, MLA | | 26.12.2022 | Regarding the deteriorating law and order situation in the State. | Calling Attention No. 8 given by Shri Abhay Singh Chautala, MLA on the similar subject has already been disallowed by the Hon’ble Speaker on the following grounds: -   1. That the matter lacks urgency. 2. That the subject matter is not of recent occurrence.   Hence, the Calling Attention Notice No. 47 on the similar subject is also disallowed by the Hon’ble Speaker on the abovesaid grounds. |
| 48- | | Shri Chiranjeev Rao, MLA | | 26.12.2022 | Calling Attention Notice under Rule 73. | Calling Attention No. 48 has been disallowed by the Hon’ble Speaker because the PUC is not readable. |
| 49- | | Shri Chiranjeev Rao, MLA | | 26.12.2022 | Calling Attention Notice under Rule 73. | Calling Attention No. 49 has been disallowed by the Hon’ble Speaker because the PUC is not readable. |
| 50- | | Shri Chiranjeev Rao, MLA | | 26.12.2022 | Regarding the discontinuation of old age pension illegally in the State. | Calling Attention No. 6 given by Shri Abhay Singh Chautala, MLA on the similar subject has already been disallowed by the Hon’ble Speaker on the ground that the matter lacks urgency.  Hence, the Calling Attention Notice No. 50 on the similar subject is also disallowed by the Hon’ble Speaker on the abovesaid ground. |
| 51- | | Jh vfer flgkx] fo/kk;d | | 26-12-2022 | M+cokyh fo/kkulHkk {ks= ds G.H. pkSVkyk esa L=h ,oa cky jksx fo”ks’kK uk gksus ds dkj.k vtUesa f”k”kqvksa dh ekSr gqbZ ckjsA | /;kukd"kZ.k lwpuk la[;k 51 dks ekuuh; v/;{k egksn; }kjk fo’k; oLrq esa rRdkyhurk dk vHkko gksus ds dkj.k vLohdkj dj fn;k x;k gSA |
| 52- | | Jh vHk; flag pkSVkyk] fo/kk;d | | 26-12-2022 | gfj;k.kk esa ;qokvksa dks lsuk esa vf/kdkjh Lrj ij vf/kd ls vf/kd la[;k esa HkrhZ gksus ds fy, ,d ljdkjh izf”k{k.k dsUnz [kksyus ckjsA | /;kukd"kZ.k lwpuk la[;k 52 ekuuh; v/;{k egksn; }kjk fuEufyf[kr rF;ksa ij vLoh—r dj nh xbZ gS%&   1. ;g gS fd ekeys es rRdkyhurk dk vHkko gSA 2. ;g gS fd fo"k; oLrq dh gky dh iqujko`fRr ugha gSA |
| 53- | | Jh uhjt “kekZ] fo/kk;d | | 26-12-2022 | gfj;k.kk esa dkS”ky jkstxkj fuxe ds rgr gksus okyh HkfrZ;ksa esa ikjnf”kZrk uk gksus ckjsA | gfj;k.kk fo/kku lHkk ds izfØ;k rFkk dk;Z lapkyu lEcU/kh fu;eksa ds fu;e 73¼2½ ds ijUrqd ds vuqlkj /;kukd’kZ.k lwpuk esa ikap ls vf/kd lnL;ksa ds uke la;ksftr ugha fd, tk,axs vFkok dks’Bd esa ugha fn, tk,axsA vr% Lohd`r /;kukd’kZ.k lwpuk la[;k 17 tks fd leku fo’k; ij nh xbZ Fkh mlds lkFk igys ls gh ekuuh; v/;{k egksn; ds }kjk pkj lnL;ksa dks lyaXu fd;k tk pqdk FkkA blh vk/kkj ij /;kukd’kZ.k lwpuk la[;k 53 dks ekuuh; v/;{k egksn; }kjk vLohdkj dj fn;k x;k gSA |
| 54- | | Jh “kh”kiky flag] fo/kk;d | | 27-12-2022 | ns”k ds fofHkUu fgLlksa esa dksjksuk dh rhljh ygj vkus ls izns”k essa dksjksuk laØe.k dks jksdus ds fy, ljdkj }kjk lHkh xkbMykbul dks iqu% izHkkoh djus ckjsA | /;kukd’kZ.k lwpuk la[;k 45 tks fd Jh fpjatho jko] fo/kk;d }kjk leku fo’k; ij nh xbZ FkhA ftldks ekuuh; v/;{k egksn; }kjk fuEufyf[kr rF;ksa ds vk/kkj ij vLohdkj dj fn;k x;k gS %&   1. ;g gS fd ekeys esa rRdkyhurk dk vHkko gSA 2. ;g gS fd fo’k; oLrq dh gky dh iqujko`fRr ugha gSaA   vr% /;kukd’kZ.k lwpuk la[;k 54 dks Hkh leku fo’k; dk gksus ds dkj.k mijksDr rF;ksa ds vk/kkj ij vLohdkj dj fn;k x;k gSA |
| 55- | | 1. Jh txnh”k uka;j] fo/kk;d 2. Jh nhid eaxyk] fo/kk;d 3. Jh izoh.k Mkxj] fo/kk;d 4. Jh jkts”k ukxj] fo/kk;d | | 27-12-2022 | fnYyh ls vk jgs dsfedy ;k xUnk ikuh vkus ls vkxjk ugj dk ikuh nwf’kr gksus ds dkj.k gfj;k.kk ds Qjhnkckn o iyoy ftyksa ds xkaokssa esa dbZ izdkj dh fcekfj;ka QSyus ckjsA | **/;kukd"kZ.k lwpuk la[;k 55 dks ekuuh; v/;{k egksn; }kjk fnuk¡d 28-12-2022 ds fy, Lohd`r fd;k x;k gSA** |
| 56- | | Jherh fdj.k pkS/kjh] fo/kk;d | | 28-12-2022 | izns”k esa “kjkc jktLo dh pksjh ls gq, Hkkjh uqdlku ckjsA | /;kukd’kZ.k lwpuk la[;k 56 dks ekuuh; v/;{k egksn; }kjk Lohd`r /;kukd"kZ.k lwpuk la[;k 27 ds lkFk lyaXu djds lacaf/kr fo/kk;d dks iz”u iwNus dh vuqefr nh xbZ FkhA ysfdu tc /;kukd"kZ.k lwpuk la[;k 27 dk fo’k; lnu esa ppkZ ds fy, vk;k rc mi&eq[;ea=h th us lnu dks lwfpr fd;k fd ;g fo’k; lc T;wfM”k gS vkSj fnukad 22-12-2022 dks flfoy dksVZ] lksuhir us bl ij LVs fn;k gSA blh dkj.k /;kukd’kZ.k lwpuk la[;k 27 ds fo’k; ij ekuuh; v/;{k egksn; }kjk lnu esa ppkZ ugha djokbZ xbZ vkSj bldks lnu esa gh vLohdkj dj fn;k x;k gSA |
| 57- | | 1. Jh vkQrkc vgen] fo/kk;d 2. Jh esok flag] fo/kk;d 3. Jh txchj flag efyd] fo/kk;d 4. Jh fc”ku yky] fo/kk;d 5. Jh o:.k pkS/kjh] fo/kk;d 6. Jh “ke”ksj flag xksxh] fo/kk;d 7. Jh /keZ flag NkSDdj] fo/kk;d 8. Jherh xhrk HkqDdy] fo/kk;d 9. Jherh “kSyh] fo/kk;d 10. Jh “kh”kiky flag] fo/kk;d 11. MkW0 j?kqohj flag dkfn;ku] fo/kk;d 12. jko nku flag] fo/kk;d 13. Jh lqHkk’k xkaxksyh] fo/kk;d 14. Jh cychj flag] fo/kk;d | | 28-12-2022 | izns”k esa xUus dk Hkko c<+kus ckjsA | /;kukd’kZ.k lwpuk la[;k 3 tks fd Jh vHk; flag pkSVkyk fo/kk;d] /;kukd’kZ.k lwpuk la[;k 16 tks fd Jh esok flag] fo/kk;d ,oa ,d vU; fo/kk;d ,oa /;kukd’kZ.k lwpuk la[;k 25 tks fd Jh txchj flag efyd] fo/kk;d }kjk leku fo’k; ij nh xbZ FkhA ftldks ekuuh; v/;{k egksn; }kjk fuEufyf[kr rF;ksa ds vk/kkj ij vLohdkj dj fn;k x;k gS %&   1. ;g gS fd ekeys esa rRdkyhurk dk vHkko gSA 2. ;g gS fd fo’k; oLrq dh gky dh iqujko`fRr ugha gSaA   vr% /;kukd’kZ.k lwpuk la[;k 57 dks Hkh leku fo’k; dk gksus ds dkj.k ekuuh; v/;{k egksn; }kjk mijksDr rF;ksa ds vk/kkj ij vLohdkj dj fn;k x;k gSA |

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**SHORT DURATION DISCUSSION UNDER RULE 73-A**

|  |  |  |  |  |
| --- | --- | --- | --- | --- |
| **dzea la[;k** | **lnL; dk uke** | **fnukad** | **fo’k;** | **fVIi.kh** |
| 1. | 1- Jh o:.k pkS/kjh] fo/kk;d  2- Jh vkQrkc vgen] fo/kk;d  3- Jh Hkkjr Hkw’k.k cRrjk] fo/kk;d  4- Jh vfer flgkx] fo/kk;d  5- Jherh “kSyh] fo/kk;d | 07-12-2022 | gfj;k.kk jkT; esa fo/kk;d LFkkuh; {ks= fodkl fuf/k dk izko/kku djus ckjsA | **vYi vof/k ppkZ la[;k 1 dks ekuuh; v/;{k egksn; }kjk fnuk¡d 26-12-2022 ds fy, Lohd`r fd;k x;k gSA** |

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**STATEMENT(S) MADE BY THE MINISTER (S)**

|  |  |  |  |
| --- | --- | --- | --- |
| **Sr. No.** | **Date** | **Made by** | **Subject matter** |
| 1. | 26.12.2022 | Home Minister | “Regarding death of four persons due to drinking of spurious and poisonous liquor in District Sonipat on 23rd November, 2022 in the State”. |
| 2. | 26.12.2022 | Development & Panchayats, Archaeology & Museum Minister | “Regarding to make provisions for Member of Legislative Assembly Local Area Development Fund in the State.” |
| 3. | 27.12.2022 | Transport Minister | (i) “Regarding recruitment through Haryana Kaushal Rozgar Nigam in the State”. |
| 4. | 27.12.2022 | Urban Local Bodies & Housing Minister | (ii) Regarding wrong data collected by the Government in formation of new property ID. |
| 5. | 28.12.2022 | Transport Minister | Regarding spreading out the diseases in Faridabad & Palwal Districts due to mixing of chemical and dirty water coming from Delhi in Agra Canal. |

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**COMPARATIVE STATEMENT OF SPEECHES MADE AND TIME TAKEN THEREON**

|  |  |  |  |  |  |  |  |  |  |  |  |  |  |
| --- | --- | --- | --- | --- | --- | --- | --- | --- | --- | --- | --- | --- | --- |
| **Number of speeches made by Ministers/Members** | | | | | | |  | **Time taken in minutes /Percentage of time by Ministers/Members** | | | | | |
| **Members of Treasury Benches (Excluding Ministers)** | **Chief Minister/Ministers** | **Independents** | **H.L.P.** | **Members of Opposition** | | | **Members of Treasury Benches (Excluding Ministers)** | **Chief Minister/Ministers** | | **Independents** | **H.L.P.** | **Members of Opposition** | |
| **I.N.C.** | **I.N.L.D.** |  | |  |  | |  | **I.N.C.** | **I.N.L.D.** |
| **1** | **2** | **3** | **4** | **5** | **6** | **7** | | **8** | **9** | | **10** | **11** | **12** |
| **4**  **(15.40%)** | **6**  **(23.05%)** | **-** | **-** | **16**  **(61.55%)** | **-** | **4**  **(5.41%)** | | **18**  **(24.32%)** | **-** | | **-** | **52**  **(70.27%)** | **-** |

**Notes:-**

1. **Observation/Ruling etc. by the Chair and the time taken thereon is not included in the statement.**
2. **Questions Hour has been excluded from the statement.**
3. **Time taken on calling attention motions, personal explanations, zero hour, point of order, motion in respect of legislation and the statements made by the Ministers etc. is also excluded from the statement.**

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**FIGURES RELATING TO QUESTIONS**

|  |  |  |
| --- | --- | --- |
| **Sr. No.** |  |  |
| **1.** | **Total number of sittings of the Sabha** | **3** |
| **2.** | **Number of total questions (Starred/Un-starred) received.** | **333+172=505** |
| **3.** | **Number of Short Notice questions received.** | **nil** |
| **4.** | **Total number of sittings at which questions hour was dispensed with/ not held.** | **nil** |
| **5.** | **Total number of Members from whom notice were received.** | **55** |
| **6.** | **Total number of questions to which oral answers were given** | **36** |
| **7.** | **Largest number of questions orally answered on any one day.** | **15** |
| **8.** | **Least number of questions orally answered on any one day.** | **10** |
| **9.** | **Total number of Starred questions converted into Un-starred questions.** | **nil** |
| **10.** | **Total number of Un-starred questions replied to** | **110** |
| **11.** | **Largest number of questions orally answered by any one Minister/Chief Minister.** | **9** |
| **12.** | **Largest number of questions orally addressed to any one Minister /Chief Minister.** | **13** |
| **13.** | **Total number of statements in replies to questions supplied to the member concerned.** | **5** |

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**QUESTIONS STATEMENT**

|  |  |  |  |  |  |  |  |  |  |  |  |  |
| --- | --- | --- | --- | --- | --- | --- | --- | --- | --- | --- | --- | --- |
|  | **No. of**  **Notice**  **Received** | **Admitted** | **No. referred**  **Back** | **No.**  **Converted** | **No.**  **Disallowed** | **No. Bracketed** | **Number**  **Lapsed** | **Number**  **Not put** | **Number**  **Postponed/**  **Extension** | **Number**  **answered** | **Number of**  **Question**  **Deemed to**  **Have been**  **Answered** | **Number of**  **Supplementary** |
| **Starred** | **333** | **224** | **nil** | **nil** | **109** | **nil** | **164** | **5** | **nil** | **36** | **24** | **48** |
| **Un-starred** | **172** | **125** | **1** | **nil** | **46** | **nil** | **15** | **nil** | **nil** | **110** | **nil** | **nil** |
| **Short -notices** |  |  |  |  |  |  |  |  |  |  |  |  |

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**STATEMENT SHOWING THE DATE-WISE NUMBER OF STARRED QUESTIONS ANSWERED \NOT PUT\POSTPONED**

|  |  |  |  |  |  |
| --- | --- | --- | --- | --- | --- |
| **DATE** | **TREASURY** | **OPPOSITION** | **INDEPENDENT** | **QUESTION**  **NOT PUT** | **QUESTION**  **POSTPONED/EXTENSION** |
| **26-12-2022** | **6** | **8** | **1** | **3** | **nil** |
| **27-12-2022** | **3** | **7** | **nil** | **1** | **nil** |
| **28-12-2022** | **8** | **2** | **1** | **1** | **nil** |

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**STATEMENT SHOWING THE DATE-WISE NUMBER OF STARRED QUESTIONS DEEMED TO HAVE BEEN ANSWERED UNDER RULE-45(1)**

|  |  |  |  |  |  |  |  |  |
| --- | --- | --- | --- | --- | --- | --- | --- | --- |
| **DATE** | **TREASURY** | **OPPOSITION** | **INDEPENDENT** | **TOTAL NUMBER**  **OF QUESTIONS**  **DEEMED TO HAVE**  **BEEN ANSWERED** | **TOTAL No. OF**  **QUESTIONS**  **ORALLY**  **ANSWERED** | **QUESTIONS**  **NOT PUT** | **EXTENSION** | **TOTAL**  **NUMBER**  **OF LISTED**  **QUESTIONS** |
| **26-12-2022** | **1** | **3** | **1** | **5** | **15** | **3** | **nil** | **20** |
| **27-12-2022** | **5** | **4** | **1** | **10** | **10** | **1** | **nil** | **20** |
| **28-12-2022** | **1** | **7** | **1** | **9** | **11** | **1** | **nil** | **20** |

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**DATE-WISE STATEMENT SHOWING THE NUMBER OF STARRED QUESTIONS IN THE NAME OF THE DIFFERENT MINISTERS**

|  |  |  |  |  |  |  |  |  |  |  |  |  |  |  |  |
| --- | --- | --- | --- | --- | --- | --- | --- | --- | --- | --- | --- | --- | --- | --- | --- |
| **DATE** | **CHIEF**  **MINISTER** | **DEPUTY C.M.** | **MED. EDU.** | **EDU.** | **POWER.** | **HEALTH** | **SKILL DEVELOPMENT & INDUSTRIAL TRAINING** | **AGRICULTURE & FARMERS WELFARE** | **URBAN**  **LOCAL**  **BODIES** | **TRANS**  **PORT** | **SPORTS** | **AYUSH** | **DEVELOPMENT**  **&**  **PANCHAYATS** | **Welfare of SCs and BCs** | **HOME** |
| **26-12-2022** | 4 | 5 | 1 | - | - | 2 | - | - | 3 | - | 1 | - | 2 | - | 2 |
| **27-12-2022** | 3 | 5 | - | 1 | - | 3 | - | - | 4 | - | - | - | 3 | 1 | - |
| **28-12-2022** | 6 | 3 | - | 4 | - | 1 | 2 | 1 | 2 | - | - | - | 1 | - | - |

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**WALK -OUTS**

|  |  |  |  |
| --- | --- | --- | --- |
| Sr. No. | Date | Member (s) walking out | Reason |
| 1. | 27.12.2022 | All the Members of the Indian National Congress Party present in the House. | All the Members of the Indian National Congress Party present in the House, staged a walk out as a protest against not to satisfy with the clarification given by the Chief Minister in regard to Calling Attention Motion No. 17 regarding recruitment through Haryana Kaushal Rozgar Nigam in the State. |
| 2. | 28.12.2022 | Shri Abhay Singh Chautala, a Member from the Indian National Lok Dal. | Shri Abhay Singh Chautala, a Member from the Indian National Lok Dal staged a walk out as a protest against not to allow discussion on his Calling Attention Motion No. 27 regarding the shortfall of approximately 7.4 lakh boxes found in the liquor stock in 1-13 godown of two contractors in Sonipat District in the month of December. |
| 3. | 28.12.2022 | All the Members of the Indian National Congress Party, present in the House. | All the Members of the Indian National Congress Party, present in the House, staged a walk out as a protest against not to increase the prices of sugarcane in the State. |

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**APPENDIX**

**BULLETIONS**

(Containing brief record of the sittings of the fourteenth Vidhan Sabha held on during the 11th (December) Session, 2022.

**BULLETIN NO.1**

**Monday, the 26th December,2022**

**(from 11.00 A.M. to 4.10 P.M.)**

**I. OBITUARY REFERENCES.**

The Chief Minister made references to the deaths of the late:-

1. Shri Dhanik Lal Mandal, Former Governor of Haryana.
2. Shri Bhag Singh Chatter, Former Member of Haryana Legislative Assembly.
3. Martyrs of Haryana.
4. Soldiers Martyred in Road Accident in Sikkim.
5. Others.

and spoke for 7 minutes.

Shri Bhupinder Singh Hooda, Leader of the opposition, spoke for 6 minutes.

The Speaker also associated himself with the sentiments expressed in the House and spoke for 2 minutes.

He also added the name of Shri Dharambir Singh S/O Shri Fateh Singh, cousin brother of Dr. Raghuvir Singh Kadian, M.L.A. in the above said list.

It was decided to send messages of condolence to the bereaved families.

The House stood in silence for two minutes as a mark of respect to the memory of the deceased.

**II. TRIBUTES TO SHRI GURU GOVIND SINGH’S MARTYRED SONS**

The Chief Minister paid tributes to Shri Guru Govind Singh’s Martyred Sons, who sacrificed their lives for the sake of religion. He further informed the House that the Prime Minister had announced that 26th December will be observed as Veer Bal Diwas.

**III.    WELCOME TO THE FORMER MEMBER OF PARLIAMENT & FORMER MEMBER OF HARYANA LEGISLATIVE ASSEMBLY AND TEACHERS & STUDENTS OF DYAL SINGH PUBLIC SCHOOL, KARNAL.**

The Speaker on behalf of himself and the House: -

1. welcomed Shri Kuldeep Bishnoi, former Member of Parliament and former Member of Haryana Legislative Assembly who was sitting in the VIPs’ Gallery to witness the proceedings of the House.
2. welcomed Smt. Renuka Bishnoi, former Member of Haryana Legislative Assembly who was sitting in the VIPs’ Gallery to witness the proceedings of the House.
3. welcomed the Teachers and Students of Dyal Singh Public School, Karnal, who were sitting in the Visitors’ Gallery to witness the proceedings of the House.

**IV. QUESTIONS**

(a) Starred:

|  |  |  |  |  |
| --- | --- | --- | --- | --- |
| **Total No. on the**  **order paper** | **Answered** | **Not put** | **Postponed** | **No. of Supplementaries** |
| 20 | 15 | 3 | - | 19 |

The remaining Starred questions were deemed to have been answered and replies thereto were laid on the Table of the House.

(b) Unstarred: 40

**V. ANNOUNCEMENTS BY THE SPEAKER**

**(i) Panel of Chairpersons.**

Under Rule 13 (1) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, the Speaker nominated the following Members to serve on the Panel of Chairpersons: -

1. Shri Aseem Goel, M.L.A.
2. Smt. Seema Trikha, M.L.A.
3. Shri Jagbir Singh Malik, M.L.A.
4. Shri Randhir Singh Gollen, M.L.A.

**(ii) Regarding absence of Members**

The Speaker informed the House: -

1. that he has received an intimation from Mohd. Ilyas, M.L.A., in which due to his health reasons he has expressed his inability to attend the whole Session of Haryana Vidhan Sabha commencing from 26th December, 2022.

(b) that he has received an intimation from Shri Harvinder Kalyan, M.L.A., in which due to unavoidable reasons he has expressed his inability to attend the Haryana Vidhan Sabha Session for today i.e. 26th December, 2022.

(c) that he has received an intimation from Shri Gopal Kanda, M.L.A., in which due to his health reasons he has expressed his inability to attend the whole Session of Haryana Vidhan Sabha commencing from 26th December, 2022.

(d) that he has received an intimation from Shri Vinod Bhayana, M.L.A., in which due to unavoidable reasons he has expressed his inability to attend the Haryana Vidhan Sabha Session for today i.e. 26th December, 2022.

(e) that he has received an intimation from Rao Dan Singh, M.L.A., in which due to urgent work he has expressed his inability to attend the Haryana Vidhan Sabha Session for today i.e. 26th December, 2022.

**VI. INTIMATION REGARDING A NEWLY ELECTED MEMBER**

The Speaker informed the House that Shri Bhavay Bishnoi has been elected from Adampur Constituency in Bye election. He also stated that he is one of the youngest elected Member so far.

The Speaker further on behalf of himself and the House congratulated him on attending the first sitting of the session of the Haryana Vidhan Sabha.

**VII. INTIMATION REGARDING NeVA PORTAL IN THE WORKING OF SESSIONS OF HARYANA VIDHAN SABHA.**

The Speaker informed the House that E-Vidhan had been started from August Session,2022 and all documents relating to the Session are now available on NeVA Portal and he further informed the House that 13 Employees of Haryana Vidhan Sabha Secretariat have been deputed for any kind of help relating to the NeVA portal for the Members.

He also stated that with the implementation of NeVA portal in Session, a good percentage of use of paper has been saved.

**VIII. BOW DOWN TO SHAHEED SARDAR UDHAM SINGH ON HIS BIRTH ANNIVERSARY**

The Speaker on behalf of the House, bowed down to Shaheed Sardar Udham Singh on his birth anniversary today i.e. on 26th December.

**IX.** **WELCOME TO THE NEWLY ELECTED SARPANCHES OF BLOCK BARWALA, DISTRICT PANCHKULA.**

The Speaker on behalf of the House, welcomed the 20 newly elected Sarpanches of Block Barwala, District Panchkula, who were sitting in the Visitors’ Gallery to witness the proceedings of the House.

**X.    INVITATION BY THE AGRICULTURE AND FARMERS WELFARE MINISTER REGARDING LUNCH.**

The Agriculture and Farmers Welfare Minister invited all the Members, Officers and Media Persons for lunch tomorrow i.e. 27th December, 2022. He further stated that the Government of India is celebrating Year 2023 as Millets Year, hence, various types of Millet Foods will be served in the lunch tomorrow.

The Speaker also informed the House that the lunch will also be provided to the Members in the Committee Room today by paying of   
Rs. 100 per Thali.

**XI. ANNOUNCEMENT BY THE SECRETARY**

The Secretary informed the House that the following Bills which were passed by the Haryana Legislative Assembly during its Sessions held in September, 2018 and August Session 2022 have since been assented to by the Governor/President\*:-

**SEPTEMBER SESSION, 2018**

The Haryana Dholidar, Butimar, Bhondedar and Muqararidar (Vesting of Proprietary Rights) Amendment Bill, 2018\*

**AUGUST SESSION, 2022**

1. The Haryana Goods and Services Tax (Amendment) Bill, 2022.

2. The Haryana Appropriation (No. 3) Bill, 2022.

3. The Haryana Water Resources (Conservation, Regulation and Management) Authority (Second Amendment) Bill, 2022.

4. The Haryana Municipal Corporation (Amendment) Bill, 2022.

5. The Haryana Municipal (Amendment) Bill, 2022.

**XII. PRESENTATION OF FIRST REPORT OF THE BUSINESS ADVISORY COMMITTEE.**

The Speaker presented the First Report of the Business Advisory Committee as under:-

The Committee met on Monday, the 26th December, 2022 at 9.30 A.M in the Chamber of the Hon’ ble Speaker.

“The Committee recommends that unless the Speaker otherwise directs, the Assembly whilst in Session, shall meet on Monday, the 26th December, 2022 at 11.00 A.M. and adjourn after conclusion of Business entered in the List of Business for the day.

On Tuesday, the 27th December, 2022, the Assembly shall meet at 11.00 A.M. and adjourn at 6.00 P.M. without question being put.

On Wednesday, the 28th December, 2022 the Assembly shall meet at 11.00 A.M. and adjourn after the conclusion of the Business entered in the List of Business for the day.

The Committee, after some discussion, further recommends that the Business on the 26th, 27th and 28th December, 2022 be transacted by the Sabha as follows:-

Monday, the 26th December, 2022 1. Obituary References.

(11.00 A.M.)2.Questions Hour.

3. Presentation and adoption   of First Report of the Business Advisory Committee.

4. Papers to be laid/re-laid on the Table of the House.

5.  Presentation of Report   of                      the Assembly Committee.

6. Legislative Business.

Tuesday, the 27th December, 2022 1. Questions Hour.

(11.00 A.M.) (11.00 A.M.)                                                         2. (i) Presentation of  Supplementary                                                                 Estimates (Second Installment) for the year 2022-23 and the Report of the Estimates

Committee thereon.   (ii) Discussion and Voting on

Supplementary Estimates

(Second Installment) for the

year 2022-23.

3. Legislative Business.

Wednesday, the 28th December, 20221.  Questions Hour.

(11.00 A.M.)                                         2.  Motion under Rule-15

    regarding Non-stop sitting.

3. Motion under Rule -16 regarding adjournment of the Sabha sine- die.

4. Papers to be laid, if any.

5. The Haryana Appropriation Bill in respect of Supplementary

Estimates (Second Instalment) for the year 2022-23.

6. Legislative Business.

7. Any other Business.”

The Parliamentary Affairs Minister moved –

That this House agrees with the recommendations contained in the First Report of the Business Advisory Committee.

       ***The motion was put and carried unanimously.***

**XIII. RAISING THE VARIOUS MATTERS/ DEMANDS IN ZERO HOUR.**

The Speaker informed the House that twelve names of the Members had been received today i.e. 26th December, 2022 for participating in the Zero Hour.

The Speaker allowed the Members to raise various matters/ demands of their respective constituencies. Thereafter, S/Shri Mamman Khan, Aftab Ahmed, Subhash Gangoli, Smt. Geeta Bhukkal, Dr. Raghuvir Singh Kadian, Krishan Lal Middha, Neeraj Sharma, Varun Chaudhary, Aseem Goel, Shamsher Singh Gogi, Jagdish Nayar, Satya Prakash and Kuldeep Vats, MLAs raised various matters/ Demands of their respective constituencies.

**XIV. ADJOURNMENT OF THE SITTING.**

The Deputy Speaker announced that the House is adjourned for 1 hour for Lunch Break.

**The House then adjourned at 1.35 P.M. for 1 hour and   
re-assembled at 2.35 P.M.**

**(When the House re-assembled, the Speaker was on the Chair)**

**XV. WELCOME THE TEACHERS AND STUDENTS OF THE         GOVERNMENT SENIOR SECONDARY SCHOOL, VILLAGE         KALYANA, DISTRICT CHARKHI DADRI.**

The Speaker on behalf of the House, welcomed the teachers and students of the Government Senior Secondary School, village Kalyana District Charkhi Dadri, who were sitting in the Visitors’ Gallery to witness the proceedings of the House.

**XVI. CALLING ATTENTION MOTION AND STATEMENT THEREON.**

**“Regarding death of four persons due to drinking of spurious and poisonous liquor in District Sonipat on 23rd November, 2022 in the State”.**

TheSpeaker informed the House that he had received a Calling Attention Motion No. 4 given notice of by Shri Abhay Singh Chautala, M.L.A. regarding death of four persons due to drinking of spurious and poisonous liquor in District Sonipat on 23rd November, 2022 in the State and the same has been admitted.

The Speaker further informed the House that he had also received a Calling Attention Motion No. 29 given notice of by Shri Balraj Kundu, M.L.A. on the similar subject, which has been clubbed with Calling Attention Motion No. 4, hence, Shri Balraj Kundu can ask his supplementary at the time of discussion.

The Speaker further informed the House that he had also received a Calling Attention Motion No. 31 given notice of by Shri Neeraj Sharma on the similar subject, which has been clubbed with Calling Attention Motion No. 4, hence, Shri Neeraj Sharma can also ask his supplementary at the time of discussion.

He further asked Shri Abhay Singh Chautala, M.L.A. to read out his notice and the Minister concerned to make a statement thereafter.

Shri Abhay Singh Chautala read out his notice.

The Home Minister then made a statement.

**XVII. WELCOME THE FORMER MEMBER OF HARYANA**

**LEGISLATIVE   ASSEMBLY.**

During the discussion on the above Calling Attention Motion, the Speaker on behalf of the House, welcomed Shri Nafe Singh Rathi, former Member of Haryana Legislative Assembly, who was sitting in the VIPs’ Gallery to witness the proceedings of the House.

**XVIII. SHORT DURATION DISCUSSION UNDER RULE 73-A.**

**“Regarding to make provisions for Member of Legislative Assembly Local Area Development Fund in the State.”**

The Speaker informed the House that he had received a Short Duration Notice No.1 given notices by Shri Varun Chaudhary and four other MLAs (Shri Aftab Ahmed, Shir Bharat Bhushan Batra, Shri Amit Sihag and Smt. Shalley) regarding to make provisions for Member of Legislative Assembly Local Area Development Fund in the State and the same has been admitted.

He further asked Shri Varun Chaudhary, MLA to read out his notice and the Minister concerned to make a statement thereafter.

Shri Varun Chaudhary, MLA read out his notice.

The Development & Panchayats, Archaeology & Museum Minister then made a statement.

**XIX. PAPERS TO BE LAID/RE-LAID ON THE TABLE OF THE HOUSE**

The Parliamentary Affairs Minister laid papers from Sr. No. 1 and 2 and from Sr. Nos. 40 to 74 and re-laid from Sr. Nos. 3 to 39 on the Table of the House.

**XX. PRESENTATION OF REPORT OF THE COMMITTEE ON PUBLIC ACCOUNTS.**

The Chairperson (Shri Varun Chaudhary) of the Committee on Public Accounts presented the Eighty Fifth Report of the Committee on the Report of the Comptroller and Auditor General of India on Revenue Sector for the year ended 31st March, 2018.

**XXI. LEGISLATIVE BUSINESS**

**(i) BILL TO BE INTRODUCED**

**1. The Haryana Shree Mata Bhimeshwari Devi Mandir (Ashram), Beri Shrine Bill, 2022.**

At 3.48 P.M., the Urban Local Bodies & Housing Minister introduced the Haryana Shree Mata Bhimeshwari Devi Mandir (Ashram), Beri Shrine Bill, 2022.

***The Bill was introduced*.**

**2. The Haryana Panchayati Raj (Amendment) Bill, 2022.**

At 3.48 P.M., the Development & Panchayats, Archaeology & Museums Minister introduced the Haryana Panchayati Raj (Amendment) Bill, 2022.

***The Bill was introduced*.**

**3. The Haryana Rural Development (Amendment) Bill, 2022.**

At 3.49 P.M., the Development & Panchayats, Archaeology & Museums Minister introduced the Haryana Rural Development (Amendment) Bill, 2022.

***The Bill was introduced*.**

**4. The Haryana Enterprises Promotion (Amendment) Bill, 2022.**

At 3.49 P.M., the Minister of State for Labour & Employment introduced the Haryana Enterprises Promotion (Amendment) Bill, 2022.

***The Bill was introduced*.**

**5. The Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Second Amendment Bill, 2022.**

At 3.50 P.M., the Parliamentary Affairs Minister introduced the Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Second Amendment Bill, 2022.

***The Bill was introduced*.**

**6. The Faridabad Metropolitan Development Authority (Amendment) Bill, 2022.**

At 3.50 P.M., the Chief Minister introduced the Faridabad Metropolitan Development Authority (Amendment) Bill, 2022.

***The Bill was introduced*.**

**7. The Gurugram Metropolitan Development Authority (Amendment) Bill, 2022.**

At 3.51 P.M., the Chief Minister introduced the Gurugram Metropolitan Development Authority (Amendment) Bill, 2022.

***The Bill was introduced*.**

**8. The Haryana Sikh Gurudwaras (Management) Amendment Bill, 2022.**

At 3.51 P.M., the Home Minister introduced the Haryana Sikh Gurudwaras (Management) Amendment Bill, 2022.

***The Bill was introduced*.**

**9. The Haryana Municipal Corporation (Second Amendment) Bill, 2022.**

At 3.52 P.M., the Urban Local Bodies & Housing Minister introduced the Haryana Municipal Corporation (Second Amendment) Bill, 2022.

***The Bill was introduced*.**

**10. The Haryana Municipal (Second Amendment) Bill, 2022.**

At 3.53 P.M, the Urban Local Bodies & Housing Minister introduced the Haryana Municipal (Second Amendment) Bill, 2022.

***The Bill was introduced*.**

1. **(BILLS FOR INTRODUCTION, CONSIDERATION AND PASSING)**
2. **The Haryana Urban Immovable Property Tax (Validation of Lists) Repeal Bill, 2022.**

At 3.53 P.M., the Urban Local Bodies & Housing Minister introduced the Haryana Urban Immovable Property Tax (Validation of Lists) Repeal Bill, 2022 and also moved-

That the Haryana Urban Immovable Property Tax (Validation of Lists) Repeal Bill, 2022 be taken into consideration at once.

Shri Bharat Bhushan Batra, a Member from the Indian National Congress Party, spoke for a while.

The Urban Local Bodies & Housing Minister, by way of reply, spoke for a while.

The motion was put and carried unanimously.

The Bill was then considered clause by clause.

Clause 2, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Urban Local Bodies & Housing Minister moved-

That the Bill be passed.

***The motion was put and carried unanimously.***

1. **The Haryana Small Towns (Tax Validation) Repeal Bill, 2022.**

At 3.57 P.M., the Urban Local Bodies & Housing Minister introduced the Haryana Small Towns (Tax Validation) Repeal Bill, 2022 and also moved-

That the Haryana Small Towns (Tax Validation) Repeal Bill, 2022 be taken into consideration at once.

The motion was put and carried unanimously.

The Bill was then considered clause by clause.

Clause 2, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Urban Local Bodies & Housing Minister moved-

That the Bill be passed.

***The motion was put and carried unanimously.***

1. **The Haryana Municipal (Tax Validation) Repeal Bill, 2022.**

At 4.00 P.M., the Urban Local Bodies & Housing Minister introduced the Haryana Municipal (Tax Validation) Repeal Bill, 2022and also moved-

That the Haryana Municipal (Tax Validation) Repeal Bill, 2022 be taken into consideration at once.

The motion was put and carried unanimously.

The Bill was then considered clause by clause.

Clause 2, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Urban Local Bodies & Housing Minister moved-

That the Bill be passed.

***The motion was put and carried unanimously.***

1. **The Haryana Minor Canals (Repeal) Bill, 2022.**

At 4.03 P.M., the Agriculture and Farmers Welfare Minister introduced the Haryana Minor Canals (Repeal) Bill, 2022and also moved-

That the Haryana Minor Canals (Repeal) Bill, 2022 be taken into consideration at once.

The motion was put and carried unanimously.

The Bill was then considered clause by clause.

Clause 2, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Agriculture and Farmers Welfare Minister moved-

That the Bill be passed.

***The motion was put and carried unanimously.***

1. **The Haryana State Tube-Well (Repeal) Bill, 2022.**

At 4.06 P.M., the Agriculture and Farmers Welfare Minister introduced the Haryana State Tube-Well (Repeal) Bill, 2022 and also moved-

That the Haryana State Tube-Well (Repeal) Bill, 2022 be taken into consideration at once.

The motion was put and carried unanimously.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Agriculture and Farmers Welfare Minister moved-

That the Bill be passed.

***The motion was put and carried unanimously.***

The Deputy Speaker occupied the Chair from 1.01 P.M. to 1.35 P.M.

The Sabha then adjourned till 11:00 A.M. on Tuesday, the 27th December, 2022.

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**BULLETIN NO. 2**

**Tuesday, the 27th December, 2022**

**(from 11.00 A.M. to 6.29 P.M.)**

**I. QUESTIONS**

(a) Starred:

|  |  |  |  |  |
| --- | --- | --- | --- | --- |
| **Total No. on the**  **order paper** | **Answered** | **Not put** | **Postponed** | **No. of Supplementaries** |
| 20 | 10 | 01 | -- | 14 |

The remaining Starred questions were deemed to have been answered and replies thereto were laid on the Table of the House.

(b) Unstarred: 40

**II. WELCOME TO THE TEACHERS AND STUDENTS OF THE GOVERNMENT SENIOR SECONDARY SCHOOL, RAMGARH AND GOVERNMENT GIRLS SENIOR SECONDARY SCHOOL, SECTOR-15, PANCHKULA.**

During the Question Hour, the Speaker on behalf of himself and the House, welcomed the Teachers and Students of the Government Senior Secondary School, Ramgarh and Government Girls Senior Secondary School, Sector-15, Panchkula, who were sitting in the Visitors’ Gallery to witness the proceedings of the House.

**III. RAISING THE MATTER IN RAGARD TO ORDER NO. OF STARRED QUESTIONS LISTED FOR TODAY ON NeVA PORTAL.**

During the Question Hour, Smt. Kiran Choudhry and some other Members from the Indian National Congress Party raised the matter of order no. of Starred Questions which were listed today. Smt. Kiran Choudhry further stated that according to the draw of Starred Questions, her Starred Question was at Sr. No. 1 whereas the same is listed at Sr. No. 10 on NeVA Portal today. She further urged the Speaker that this matter may be checked.

The Speaker asked the Members that this is a technical mistake and will be corrected.

**IV. INTIMATION REGARDING THE NAMES OF THE MEMBERS FOR PARTICIPATING IN THE ZERO HOUR.**

The Speaker informed the House that opportunity for participating in the Zero Hour will be given to 15 Members today i.e. 27th December, 2022 and their names are S/Shri Bishan Lal Saini, Lakshman Napa, Jogi Ram Sihag, Jagbir Singh Malik, Shishpal Singh Keharwala, Balbir Singh, Narender Gupta, Laxman Singh Yadav, Balraj Kundu, Deepak Mangla, Ishwar Singh,   
Smt. Seema Trikha, Surender Panwar, Amarjeet Dhanda and Praveen Dagar.

**V. RAISING THE MATTER IN REGARD TO DEMANDS RAISED BY THE MEMBERS IN ZERO HOUR**

Shri Raghuvir Singh Kadian, a Member from the Indian National Congress Party raised the matter in regard to demands raised by the Members in Zero Hour and stated that a House Committee should be constituted to review the demands raised by the Members in Zero Hour.

The Speaker assured the Member that the matter will be considered.

**VI. NOTICE OF CALLING ATTENTION MOTIONS/ ADJOURNMENT MOTION/NON-OFFICIAL RESOLUTIONS/ SHORT DURATION DISCUSSION.**

When some Members from the Indian National Congress Party sought the fate of their Calling Attention Motions/Adjournment Motion/Non-Official Resolutions and Short Duration Discussion Notices given notices of by them, the Speaker informed them that those were either disallowed or sent to the Government for comments or under consideration or pending or allowed.

**VII. RAISING THE VARIOUS MATTERS/ DEMANDS IN ZERO HOUR.**

The Speaker allowed the Members to raise various matters/ demands of their respective constituencies. Thereafter,S/Shri Bishan Lal Saini, Lakshman Napa, Jogi Ram Sihag, Jagbir Singh Malik, Shishpal Singh Keharwala, Balbir Singh, Narender Gupta, Laxman Singh Yadav, Balraj Kundu, Deepak Mangla, Ishwar Singh, Smt. Smt. Kiran Choudhry, Smt. Seema Trikha, Surender Panwar, Amarjeet Dhanda and Praveen DagarMLAs raised various matters/ Demands of their respective constituencies.

**VIII WELCOME TO THE FORMER MEMBER OF PARLIAMENT & FORMER MEMBER OF HARYANA LEGISLATIVE ASSEMBLY AND MEMBER OF RAJYA SABHA.**

During the Zero Hour,the Speaker on behalf of himself and the House: -

(i)  welcomed Shri Vinod Sharma, Former Member of Parliament and former Member of Haryana Legislative Assembly, who was sitting in the Speaker’s Gallery to witness the proceedings of the House.

(ii) welcomed Shri Kartikeya Sharma, Member of Rajya Sabha, who was sitting in the Speaker’s Gallery to witness the proceedings of the House.

**IX. ADJOURNMENT OF THE SITTING.**

The Speaker announced that the House is adjourned till 2.30 P.M. for Lunch Break.

**The House then adjourned at 1.26 P.M. and   
re-assembled at 2.30 P.M.**

**(When the House re-assembled, the Speaker was on the Chair)**

**X. WELCOME TO THE TEACHERS AND STUDENTS OF DYAL SINGH PUBLIC SCHOOL, PANIPAT.**

The Speaker on behalf of himself and the House, welcomed the Teachers and Students of Dyal Singh Public School, Panipat, who were sitting in the Visitors’ Gallery to witness the proceedings of the House.

**XI. CALLING ATTENTION MOTION AND STATEMENT   THEREON.**

1. **“Regarding recruitment through Haryana Kaushal Rozgar Nigam in the State”.**

TheSpeaker informed the House that he had received a Calling Attention Motion No. 17 given notice of by Smt. Kiran Choudhry, M.L.A. regarding recruitment through Haryana Kaushal Rozgar Nigam in the State and the same has been admitted.

The Speaker further informed the House that he had also received a Calling Attention Motion No.28 given notice of by Shri Balraj Kundu, M.L.A. on the similar subject, which has been clubbed with Admitted Calling Attention Motion No. 17, hence, Shri Balraj Kundu can ask his supplementary at the time of discussion.

The Speaker further informed the House that he had also received a Short Duration Discussion Notice No. 2 given notices of by Shri Bharat Bhushan Batra and two other MLAs (Shri Varun Chaudhary and Shri Aftab Ahmed) on the similar subject, which has been converted into Calling Attention Motion No. 42 and clubbed with admitted Calling Attention Motion No. 17, hence, they can also ask their supplementaries at the time of discussion.

He further asked Smt. Kiran Choudhry, M.L.A. to read out her notice and the Minister concerned to make a statement thereafter.

Smt. Kiran Choudhry read out her notice.

The TransportMinister then made a statement.

The Chief Minister also spoke on this matter and clarified the position.

**XII. WALK OUT**

All the Members of the Indian National Congress Party present in the House, staged a walk out as a protest against not to satisfy with the clarification given by the Chief Minister in regard to Calling Attention Motion No. 17 regarding recruitment through Haryana Kaushal Rozgar Nigam in the State.

**XIII. WELCOME TO THE MAYOR, COUNCILLORS OF MUNICIPAL CORPORATION, PANCHKULA/NEWLY ELECTED CHAIRMAN, VICE CHAIRMAN & MEMBERS OF PANCHAYAT SAMITI, RAIPUR RANI AND NEWLY ELECTED SARPANCH & MEMBERS OF PANCHAYAT SAMITI, PATAUDI**

The Speaker on behalf of himself and the House welcomed:

1. the Mayor and Councillors of Municipal Corporation, Panchkula, who were sitting in the Speaker’s Gallery to witness the proceedings of the House.
2. the newly elected Chairman, Vice Chairman and Members of the Block Development Samiti, Raipur Rani, who were sitting in the Speaker’sGallery to witness the proceedings of the House.
3. the newly elected Sarpanch and Members of Panchayat Samiti, Pataudi, who were sitting in the visitors’ Gallery to witness the proceedings of the House.

**XIV.CALLING ATTENTION MOTION AND STATEMENT THEREON.**

1. **Regarding wrong data collected by the Government in formation of new property ID.**

TheSpeaker informed the House that he had received a Calling Attention Motion No. 20 given notices of by Shri Bharat Bhushan Batra and two other MLAs (S/Shri Varun Chaudhary and Subhash Gangoli) regarding wrong data collected by the Government in formation of new property ID and the same has been admitted.

The Speaker further informed the House that he had also received a Calling Attention Motion No. 22 given notice of by Shri Jagbir Singh Malik, M.L.A. on the similar subject, which has been clubbed with admitted Calling Attention Motion No. 20, hence, Shri Jagbir Singh Malik can ask his supplementary at the time of discussion.

The Speaker further informed the House that he had also received a Calling Attention Motion No. 32 given notice of by Shri Neeraj Sharma, MLA on the similar subject, which has been clubbed with admitted Calling Attention Motion No. 20, hence, he can also ask his supplementary at the time of discussion.

He further asked Shri Bharat Bhushan Batra, M.L.A. to read out his notice and the Minister concerned to make a statement thereafter.

Shri Bharat Bhushan Batra read out his notice.

The Urban Local Bodies & Housing Minister then made a statement.

The Chief Minister also spoke on this matter and clarified the position.

**XV.** **RAISING THE MATTER IN REGARD TO CERTAIN REMARKS MADE BY THE URBAN LOCAL BODIES & HOUSING MINISTER AGAINST BHARAT JODO YATRA AND FORMER LEADERS OF THE INDIAN NATIONAL CONGRESS PARTY.**

During the reply on the above Calling Attention Motion, the Urban Local Bodies & Housing Minister made some remarks against Bharat Jodo Yatra and Shri Moti Lal Nehru, Shri Jawahar Lal Nehru and Shri Rajiv Gandhi, former leaders of the Indian National Congress Party.

The Members of the Indian National Congress Party strongly objected the remarks made by the Urban Local Bodies & Housing Minister and urged the Speaker to delete all these remarks from the proceedings of the House.

The Speaker assured the Members that all such remarks would be deleted from the proceedings of the House.

The Chief Minister also spoke on this matter.

**XVI. PERSONAL EXPLANATION**

Dr. Raghuvir Singh Kadian, a Member from the Indian National Congress Party, gave a personal explanation with regard to certain remarks made against him by the Chief Minister yesterday in Beri Constituency.

**XVII.PRESENTATION OF SUPPLEMENTARY ESTIMATES (SECOND INSTALMENT) FOR THE YEAR 2022-2023.**

The Chief Minister presented the Supplementary Estimates for the year 2022-2023 (Second Instalment).

Shri Bharat Bhushan Batra and Dr. Raghuvir Singh Kadian, Members from the Indian National Congress Party urged the Speaker that the opportunity may be given to them to speak on the supplementary estimates for the year 2020-23.

The Speaker clarified the position in this regard.

### XVIII.PRESENTATION OF REPORT OF THE COMMITTEE ON ESTIMATES

Shri Harvinder Kalyan, M.L.A., Chairperson of the Committee on Estimates presented the Report of the Committee on Estimates on the Supplementary Estimates for the year 2022-2023 (Second Instalment).

**XIX. DISCUSSION AND VOTING ON DEMANDS FOR SUPPLEMENTARY     ESTIMATES FOR THE YEAR 2022-2023 (SECOND INSTALMENT)**

**Discussion and Voting on the Demands for Supplementary Grants.**

As per the past practice and to save the time of the House, the demands on the order paper **(No. 1 to 3, 5, 10 to 20**)were deemed to have been read and moved together. The Speaker asked the Members that they can discuss any demand under Rule 201 of Rules of Procedure and Conduct of Business in Haryana Legislative Assembly but the general discussion on the supplementary grants will be held only for the points on which they are made. He also requested the Members to indicate the demand number on which they wish to raise discussion.

No Member rose to speak.

Demand Nos. 1 to 3 were put together and carried.

Demand No. 5 was put and carried.

Demand Nos. 10 to 20 were put together and carried.

**XX. LEGISLATIVE BUSINESS.**

**BILLS FOR CONSIDERATION AND PASSING**

1. **The Haryana Shree Mata Bhimeshwari Devi Mandir (Ashram), Beri Shrine Bill, 2022.**

At­­­ 5.39 P.M. the Urban Local Bodies & Housing Minister moved-

That the Haryana Shree Mata Bhimeshwari Devi Mandir (Ashram), Beri Shrine Bill, 2022be taken into consideration at once.

Smt. Geeta Bhukkal and Shri Varun Chaudhary, Members from the Indian National Congress Party, spoke for 2 and 3 minutes respectively.

Shri Ram Kumar Gautam, a Member from the Treasury Benches, spoke for 1 minute.

The Chief Minister, by way of reply, spoke for 1 minute.

**The motion was put and carried.**

The Bill was then considered clause by clause.

Sub Clause 2 of Clause 1 was put and carried.

Clauses 2 to 4 were put together and carried.

**Clause 5**

On a suggestion made by Shri Varun Chaudhary, MLA, the Urban Local Bodies & Housing Minister with the permission of the Speaker, moved an amendment after the Sub Clause (e) of the Clause 5 of the Haryana Shree Mata Bhimeshwari Devi Mandir (Ashram), Beri Shrine Bill, 2022 and the following is proposed to be inserted as Sub Clause (f) :-

“5 (f) at the time of any national calamity”.

The amendment was put and carried.

Clause 5, as amended, was put and carried.

Clauses 6 to 40 were put together and carried.

Sub Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Urban Local Bodies & Housing Minister moved-

That the Bill, as amended, be passed.

***The motion was put and carried unanimously*.**

**XXI. WELCOME TO THE FORMER MEMBER OF HARYANA LEGISLATIVE ASSEMBLY**

During the Legislative Business, the Speaker on behalf of himself and the House welcomed Shri Banta Ram, Former Member of Haryana Legislative Assembly, who was sitting in the Speaker’s Gallery to witness the proceedings of the House.

**XXII. RESUMPTION OF LEGISLATIVE BUSINESS.**

1. **The Haryana Panchayati Raj (Amendment) Bill, 2022.**

At­­­ 5.50 P.M. the Development & Panchayats, Archaeology & Museums Minister moved-

That the Haryana Panchayati Raj (Amendment)Bill, 2022be taken into consideration at once.

Shri Bharat Bhushan Batra, a Member from the Indian National Congress Party, spoke for 1 minute.

The Development & Panchayats, Archaeology & Museums Minister, by way of reply, spoke for 2 minutes.

The Chief Minister also spoke for a while.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 8 were put together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Development & Panchayats, Archaeology & Museums Minister moved-

That the Bill be passed.

***The motion was put and carried unanimously*.**

1. **The Haryana Rural Development (Amendment)Bill, 2022.**

At­­­ 5.55 P.M. the Development & Panchayats, Archaeology & Museums Minister moved-

That the Haryana Rural Development (Amendment) Bill, 2022be taken into consideration at once.

Shri Jagbir Singh Malik, Shri Bharat Bhushan Batra and Shri Varun Chaudhary, Members from the Indian National Congress Party, spoke for 2, 1 and 1 minute respectively.

The Chief Minister by way of reply, spoke for 2 minutes.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub Clause 2 of Clause 1 was put and caried.

**Clause 2**

The Development & Panchayats, Archaeology & Museums Minister with the permission of the Speaker, moved the following amendment in Clause 2 of the Haryana Rural Development (Amendment) Bill, 2022**: -**

**fd gfj;k.kk xzkeh.k fodkl (la”kks/ku) fo/ks;d ds [kaM 2 esa izfrLFkkfir gksus okyh /kkjk 5 dh mi /kkjk (1) esa “kCnksa “le; le; ij” ds ckn “kCnksa “ysfdu 2 izfr”kr ls vf/kd ugha” “kCn izfo’V fd;k tk, A**

The amendment was put and carried.

Clause 2, as amended, was put and carried.

Sub Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Development & Panchayats, Archaeology & Museums Minister moved-

That the Bill, as amended, be passed.

***The motion was put and carried unanimously*.**

1. **The Haryana Enterprises Promotion (Amendment) Bill, 2022.**

At­­­ 06.06 P.M. the Minister of State for Labour & Employmentmoved-

That the Haryana Enterprises Promotion (Amendment) Bill, 2022be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Minister of State for Labour & Employmentmoved-

That the Bill be passed.

***The motion was put and carried unanimously*.**

1. **The Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Second Amendment Bill, 2022.**

At­­­ 06.09 P.M. the Parliamentary Affairs Minister moved-

That the Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Second Amendment Bill, 2022 be taken into consideration at once.

Shri Bharat Bhushan Batra, Shri Shamsher Singh Gogi and   
Shri Mamman Khan, Members from the Indian National Congress Party, spoke for 4, 1 and 1 minute respectively.

Shri Ram Kumar Gautam and Shri Satya Prakash, Members from the Treasury Benches spoke for 1 minute each respectively.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Parliamentary Affairs Minister moved-

That the Bill be passed.

***The motion was put and carried unanimously*.**

1. **The Faridabad Metropolitan Development Authority (Amendment) Bill, 2022.**

At­­­ 6.20 the Chief Minister moved-

That the Faridabad Metropolitan Development Authority (Amendment) Bill, 2022be taken into consideration at once.

Shri Varun Chaudhary, a member from the Indian National Congress Party, spoke for 2 minutes.

The Chief Minister, by way of reply, spoke for 2 minutes.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2,Clause 3, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Chief Minister moved-

That the Bill be passed.

***The motion was put and carried unanimously*.**

1. **The Gurugram Metropolitan Development Authority (Amendment) Bill, 2022.**

At­­­ 06.26 P.M. the Chief Minister moved-

That the Gurugram Metropolitan Development Authority (Amendment) Bill, 2022be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Chief Minister moved-

That the Bill be passed.

***The motion was put and carried unanimously*.**

The Deputy Speaker occupied the Chair from 2.49 P.M. to 3.09 P.M.

The Speaker, with the sense of the House, extended the time of the Sitting of the House at 6.00 P.M. for 30 minutes.

The Sabha then adjourned till 11.00 A.M. on Wednesday, the 28th December, 2022.

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# BULLETIN NO. 3

**Wednesday, the 28th December, 2022**

**(from 11.00 A.M. to 05.51 P.M.)**

**I. QUESTIONS**

(a) Starred:

|  |  |  |  |  |
| --- | --- | --- | --- | --- |
| **Total No. on the**  **order paper** | **Answered** | **Not put** | **Postponed** | **No. of Supplementaries** |
| 20 | 11 | 01 | - | 15 |

The remaining Starred questions were deemed to have been answered and replies thereto were laid on the Table of the House.

(b) Unstarred: 30

**II. WELCOME TO THE FORMER MINISTER OF HARYANA/ TEACHERS AND STUDENTS OF THE GOVERNMENT GIRLS SENIOR SECONDARY SCHOOL BARWALA/ ACTING CHAIRMAN OF BHARTIYA MAZDOOR SANGH AND FORMER MEMBER OF HARYANA LEGISLATIVE ASSEMBLY.**

During the Question Hour, the Speaker on behalf of himself and the House: -

(i) welcomed Shri Jaswant Singh Bawal, Former Minister of Haryana, who was sitting in the Speaker’s Gallery to witness the proceedings of the House.

(ii) welcomed the Teachers and Students of the Government Girls Senior Secondary School, Barwala, who were sitting in the   Visitors’ Gallery to witness the proceedings of the House.

(iii) welcomed Shri Hanuman Godara, Acting Chairman of Bhartiya Mazdoor Sangh, who was sitting in the Speaker’s Gallery to witness the proceedings of the House.

1. welcomed Shri Dharam Pal Obra, Former Member of Haryana Legislative Assembly, who was sitting in the Speaker’s Gallery to witness the proceedings of the House.

**III.** **CONGRATULATIONS TO SHRI BHAVAY BISHNOI, M.L.A.**

The Speaker congratulated to Shri Bhavay Bishnoi, MLA on raising his first supplementary during Question Hour in Haryana Vidhan Sabha Session in a good, manner.

**IV.** **REGARDING ABSENCE OF MEMBERS**

The Speaker informed the House –

1. that he has received an intimation from Shri Bishamber Singh, M.L.A., in which he has expressed his inability to attend the Haryana Vidhan Sabha Session today i.e. 28th December, 2022, due to death of his relative.
2. that he has received an intimation from Shri Pardeep Chaudhary, M.L.A., in which he has expressed his inability to attend the Haryana Vidhan Sabha Session today i.e. 28th December, 2022, due to ill health.

**V. WELCOME TO THE STUDENTS OF LAW DEPARTMENT OF PUNJAB UNIVERSITY, CHANDIGARH.**

The Speaker on behalf of himself and the House, welcomed the Students of Law Department of Panjab University, Chandigarh, who were sitting in the Visitors’ Gallery to witness the proceedings of the House.

**VI. MOTION UNDER RULE 15**

           The Parliamentary Affairs Minister moved-

That the proceedings on the items of Business fixed for today be exempted at this day’s sitting from the provisions of the Rule ‘Sittings of the Assembly’, indefinitely.

***The motion was put and carried unanimously.***

**VII. MOTION UNDER RULE 16**

The Parliamentary Affairs Minister moved-

That the Assembly at its rising this day shall stand adjourned sine die.

***The motion was put and carried unanimously.***

**VIII. INTIMATION REGARDING THE NAMES OF THE MEMBERS FOR PARTICIPATING IN THE ZERO HOUR.**

The Speaker informed the House that opportunity for participating in the Zero Hour will be given to 15 Members today i.e. 28th December, 2022 and their names are Smt. Nirmal Rani, Rao Dan Singh, Shri Mohan Lal Badoli, Shri Nayan Pal Rawat, Shri Harvinder Kalyan, Shri Sudhir Singla, Shri Bhavay Bishnoi, Shri Dharampal Gonder, Shri Amit Sihag, Smt. Naina Singh Chautala, Smt. Kiran Choudhry, Shri Ram Kumar Gautam, Shri Dura Ram, Shri Chiranjeev Rao and Shri Ram Kumar Kashyap.

**IX. RAISING THE VARIOUS MATTERS/ DEMANDS IN ZERO HOUR.**

During the Zero Hour, the Speaker allowed the Members to raise various matters/demands of their respective constituencies. Thereafter, Smt. Nirmal Rani, Rao Dan Singh, Shri Nayan Pal Rawat, Shri Harvinder Kalyan, Shri Sudhir Singla, Shri Bhavay Bishnoi, Shri Dharam Pal Gonder, Shri Amit Sihag, Smt. Naina Singh Chautala, Smt. Kiran Choudhry, Shri Ram Kumar Gautam, Shri Dura Ram, Shri Chiranjeev Rao, Shri Ram Kumar Kashyap, Shri Mohan Lal Badoli, Shri Leela Ram, Shri Sombir, Shri Jaiveer Singh and Shri Rakesh Daultabad raised various matters/ demands of their respective Constituencies.

**X. WELCOME TO THE MEMBER OF RAJYA SABHA & FORMER MINISTER OF HARYANA/ FORMER MEMBER OF HARYANA LEGISLATIVE ASSEMBLY & CHAIRMAN OF SCHEDULED CASTE COMMISSION, HARYANA.**

During the Zero Hour, the Speaker welcomed on behalf of himself and the House: -

(i) Shri Krishan Lal Panwar, Member of Rajya Sabha & former Minister of Haryana, who was sitting in the Speaker’s Gallery to witness the proceedings of the House.

(ii) Prof. Ravinder Singh Baliyala, Former Member of Haryana Legislative Assembly & Chairman of Scheduled Cast Commission, Haryana, who was sitting in the Speaker’s Gallery to witness the proceedings of the House.

**XI. ADJOURNMENT OF THE SITTING.**

The Deputy Speaker announced that the House is adjourned till 2.30 P.M. for Lunch Break.

**(The House then adjourned at 1.29 P.M. and   
re-assembled at 2.30 P.M.)**

**(When the House re-assembled, the Deputy Speaker was on the Chair)**

**XII. WELCOME TO THE CHAIRMAN AND COUNCILLORS OF MUNICIPAL COUNCIL, KALKA AND TEACHERS & STUDENTS OF GOVERNMENT MODEL SANSKRITI SENIOR SECONDARY SCHOOL, PANIPAT.**

The Deputy Speaker on behalf of himself and the House: -

(i) welcomed the Chairman and Councillors of Municipal Council, Kalka, who were sitting in the Visitors’ Gallery to witness the proceedings of the House.

(ii) welcomed the teachers and students of Government Model Sanskriti Senior Secondary School, Panipat, who were sitting in the Visitors’ Gallery to witness the   proceeding of the House.

**XIII. CALLING ATTENTION MOTION AND STATEMENT THEREON.**

1. **Regarding Shortfall of approximately 7.4 lakh boxes found in the liquor stock in 1-13 godown of two contractors in Sonipat District in the month of December.**

TheDeputySpeaker informed the House that he had received a Calling Attention Motion No. 27 given notice of by Shri Abhay Singh Chautala, M.L.A. regarding the shortfall of approximately 7.4 lakh boxes found in the liquor stock in 1-13 godown of two contractors in Sonipat District in the month of December and the same has been admitted.

He further informed the House that he had also received a Calling Attention Motion No. 56 given notice of by Smt. Kiran Choudhry, M.L.A. on the similar subject, which has been clubbed with Calling Attention Motion No. 27, hence, she can ask his supplementary at the time of discussion.

He further asked Shri Abhay Singh Chautala, M.L.A. to read out his notice and the Minister concerned to make a statement thereafter.

When the Deputy Speaker asked Shri Abhay Singh Chautala, M.L.A to read out his notice, the Deputy Chief Minister requested the Deputy Speaker that as the above said matter is Sub judice, hence, it cannot be discussed in the House. He further stated that Hon’ble Civil Court, Sonipat has given stay in this matter. He further sought the ruling whether any Sub Judice matter can be discussed in the House or not. Shri Abhay Singh Chautala and some other Members of the Indian National Congress Party strongly objected it and urged the Deputy Speaker to allow the discussion on the above said Calling Attention Motion.

The Deputy Speaker informed the House that discussion on the above said Calling Attention Motion cannot be held because the Deputy Chief Minister had informed the House that the matter is Sub Judice. Smt. Kiran Choudhry, Dr. Raghuvir Singh Kadian, Shri Bharat Bhushan Batra and Shri Bhupinder Singh Hooda, Members from the Indian National Congress Party argued with the Deputy Speaker over this issue and urged him that once a Calling Attention Motion has been admitted and the reply has also been uploaded on the portal then the Government cannot deny for discussion on it in the House. Shri Bharat Bhushan Batra also quoted the relevant rule of the Constitution in this regard and stated that only comments cannot be made on a Judge during the discussion, however, there is no restriction on the discussion on Calling Attention Motion. The Deputy Speaker repeatedly asked the Members that Sub Judice matter cannot be discussed in the House.

The Deputy Speaker further announced that now the next item i.e. second Calling Attention Motion will be taken up. He further asked Shri Jagdish Nayar, M.L.A. to read out his Calling Attention Motion but the next Calling Attention Motion could not be taken up as Shri Bhupinder Singh Hooda and the other Members of the Indian National Congress Party strongly objected it and continued to argue with the Deputy Speaker over this issue.

Shri Abhay Singh Chautala even came into the well of the House and started to argue with the Deputy Speaker. The Deputy Speaker requested the Member to take his seat first. Thereafter, he went to his seat. In the meantime the Speaker occupied the Chair and requested the Members to take their seats. But the Members of the Opposition Benches continuously disrupted the proceedings of the House and insisted their demand. The Speaker time and again asked the Members that as the matter is Sub Judice, hence, the discussion on this issue cannot be held.

**XIV. RAISING THE MATTER OF ‘VIDHVANSK’ WORD IN STARRED QUESTION NO. 18 LISTED ON 26.12.2022 REGARDING TO DEMOLISH THE HOUSES OF THE PEOPLE ASSOCIATED WITH DRUG TRAFFICKING.**

Shri Abhay Singh Chautala, a Member from the Indian National Lok Dal raised the matter of ‘Vidhvansk’(fo/oald) word in Starred Question No.18 listed on 26.12.2022 regarding to demolish the Houses of the people associated with drug trafficking. He further read out his original question, which was given by him in Haryana Vidhan Sabha Secretariat and stated that the Chief Minister has objected the word fo/oald during the reply of his Starred Question. He urged the Speaker that the language of the question which he has expressed just now, was sent to the Haryana Vidhan Sabha Secretariat. He further wanted to know the name of the persons, who has changed the language of his question.

The Speaker asked the Member that the language of the question which was provided to the Chief Minister in written by the Haryana Vidhan Sabha Secretariat, that language was read out by him.

The Chief Minister also stated that the language, which was provided to him in the House, has been read out by him. He further requested the Speaker that this matter be investigated and action should be taken against the delinquent officials.

Shri Abhay Singh Chautala also requested the Speaker that action must be taken in this regard.

The Speaker assured the House that if this word has been added by someone, then an inquiry will be initiated in the whole matter and then the action will be taken. He further stated that the information will be given after taking action in this matter.

**XV. WALK OUT**

Shri Abhay Singh Chautala, a Member from the Indian National Lok Dal staged a walk out as a protest against not to allow discussion on his Calling Attention Motion No. 27 regarding the shortfall of approximately 7.4 lakh boxes found in the liquor stock in L-13 godown of two contractors in Sonipat District in the month of December.

**XVI. CONGRATULATIONS TO SHRI ABHAY SINGH CHAUTALA, M.L.A. ON BECOMING GRANDFATHER.**

The Chief Minister congratulated to Shri Abhay Singh Chautala, M.L.A, on becoming Grandfather.

**XVII.RAISING THE MATTER FOR TAKING UP THE ANOTHER CALLING ATTENTION MOTION IN PLACE THE CALLING ATTENTION MOTION NO. 27.**

Shri Bhupinder Singh Hooda, the Leader of the Opposition raised the matter in regard to take up the another Calling Attention Motion in place of dis-allowing of Calling Attention Motion no. 27. He further stated that as the Calling Attention Motion No. 27 has been dis-allowed, hence discussion on another Calling Attention Motion, given notices of by the Members of his party may be allowed but the Speaker did not agree with him.

Shri Bhupinder Singh Hooda again urged the Speaker that the Calling Attention Motion regarding to increase the prices of sugarcane given notices of his party Members may be taken up and demanded the discussion on it but the Speaker asked the Members that this Calling Attention Motion has been received at 11.05 A.M. today, hence it cannot be accepted as per Rules. Shri Bhupinder Singh Hooda continuously insisted his demand and stated that the Chief Minister should announce to increase the prices of sugarcane as the Punjab Government has also increased the prices of sugarcane recently.

The Chief Minister informed the House that a committee will be constituted by the Government, who will analyse all the modalities and submit its report within 15 days. Thereafter, the Government will take a decision in this regard.

**XVIII.WALK OUT**

All the Members of the Indian National Congress Party, present in the House, staged a walk out as a protest against not to increase the prices of sugarcane in the State.

**XIX. CALLING ATTENTION MOTION AND STATEMENT THEREON.**

1. **Regarding spreading out the diseases in Faridabad & Palwal Districts due to mixing of chemical and dirty water coming from Delhi in Agra Canal.**

TheSpeaker informed the House that he had received a Calling Attention Motion No. 55 given notices of by Shri Jagdish Nayar and three other M.L.As (Shri Deepak Mangla, Shri Praveen Dagar and Shri Rajesh Nagar) regarding spreading out the diseases in Faridabad & Palwal Districts due to mixing of chemical and dirty water coming from Delhi in Agra Canal and the same has been admitted.

He further asked Shri Jagdish Nayar, M.L.A. to read out his notice and the Minister concerned to make a statement thereafter.

Shri Jagdish Nayar read out his notice.

The Transport Minister then made a statement.

**XX. WELCOME TO THE NEWLY ELECTED CHAIRMAN, VICE CHAIRMAN & MEMBERS OF BLOCK DEVELOPMENT SAMITI OF BLOCK RAIPURRANI, DISTRICT PANCHKULA**

The Speaker, on behalf of himself and the House welcomed the newly elected Chairman, Vice Chairman and Members of Block Development Samiti of Block Raipurrani, District Panchkula, who were sitting in the Visitors’ Gallery to witness the proceedings of the House.

**XXI. PAPERS TO BE LAID ON THE TABLE OF THE HOUSE**

The Parliamentary Affairs Minister laid papers from Sr. No. 1 and 2 on the Table of the House.

**XXII. LEGISLATIVE BUSINESS**

**(i)** **BILLS FOR CONSIDERATION AND PASSING**

**1. The Haryana Sikh Gurdwaras (Management) Amendment Bill, 2022.**

At­­­ 3.59 P.M., the Home Minister moved-

That the Haryana Sikh Gurdwaras (Management) Amendment Bill, 2022be taken into consideration at once.

Shri Shamsher Singh Gogi, Shri Bharat Bhushan Batra, Shri Varun Chaudhary, Shri Shishpal Singh, Smt. Geeta Bhukkal and Shri Bhupinder Singh Hooda, Members from the Indian National Congress Party, spoke for 9, 14, 2, 2, 6 and 1 minutes respectively.

Shri Ram Kumar Gautam, a Member from the Treasury Benches, spoke for 1 minute.

The Home Minister spoke for 6 minutes.

The Chief Minister, by way of reply, spoke for 5 minutes.

***The motion was put and carried.***

The Bill was then considered clause by clause.

Sub Clause 2 of Clause 1, Clause 2, Clause 3, Sub Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Home Minister moved-

That the Bill be passed.

***The motion was put and carried*.**

**XXIII. REPLY GIVEN BY THE CHIEF MINISTER IN REGARD TOVARIOUS MATTERS/DEMANDS RAISED BY THE MEMBERS IN ZERO HOUR AND NEW YEAR WISHES.**

The Chief Minister gave a reply in regard to various matters/demands raised by the Members in Zero Hour during the Session from 26-12-2022 to 28-12-2022.

He also wished the Speaker, the Deputy Speaker and all the Members of the House/ Officers and Officials of the Haryana Vidhan Sabha for coming New Year.

**XXIV. RESUMPTION OF LEGISLATIVE BUSINESS**

**2. The Haryana Municipal Corporation (Second Amendment) Bill, 2022.**

At­­­ 5.40 P.M., the Urban Local Bodies & Housing Minister moved-

That the Haryana Municipal Corporation (Second Amendment) Bill, 2022 be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Urban Local Bodies & Housing Minister moved-

That the Bill be passed.

Shri Varun Chaudhary, a Member from Indian National Congress Party, spoke for 1 minute.

***The motion was put and carried unanimously*.**

**3. The Haryana Municipal (Second Amendment) Bill, 2022.**

At­­­ 5.45, the Urban Local Bodies & Housing Minister moved-

That the Haryana Municipal (Second Amendment)Bill, 2022 be taken into consideration at once.

T*he motion was put and carried.*

The Bill was then considered clause by clause.

Clause 2, Clause 3, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Urban Local Bodies & Housing Minister moved-

That the Bill be passed.

***The motion was put and carried*.**

**(ii) (BILL FOR INTRODUCTION, CONSIDERATION AND PASSING)**

**The Haryana Appropriation (No. 4) Bill, 2022.**

At 5.48 P.M., the Chief Minister introduced the Haryana Appropriation (No. 4) Bill, 2022and also moved-

That the Haryana Appropriation (No. 4) Bill, 2022be taken into consideration at once.

The motion was put and carried.

The Bill was then considered Clause by Clause.

Clause 2, Clause 3, Schedule, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Chief Minister moved-

That the Bill be passed.

***The motion was put and carried unanimously.***

**XXV.** **THANKS AND NEW YEAR WISHES BY THE SPEAKER.**

Before the House was to adjourn sine die, the Speaker thanked all the Members of the House for their co-operation extended to him for the smooth conducting of the proceedings of the House.

He also wished to all the Members of the House and Officers/ Officials of the Haryana Vidhan Sabha for coming New Year.

The Deputy Speaker occupied the Chair from 12.42 P.M. to 1.29 P.M and 2.30 P.M. to 2.59 P.M.

***The Sabha then adjourned* *sine die*.**

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